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Regional Office
Rajasthan State Pollution Control Board
Plot No 53, Sector 9/1, Hanumangarh Junction, Hanumangarh

Through e-mail

RO/RSPCB/HNMG/Legal- 125/ 584

Date:- 14.11.2025

The Registrar General,
Hon'ble NGT,
Central Zone Bench,
Bhopal.

Sub.: Joint Committee report with respect to Hon'ble NGT, Central Zone Bench, Bhopal order dated 16/09/2025 in matter of O.A. No. 127/2025 (CZ) "Kailash Chand & Ors. Vs. Union of India & Ors."

Ref.: Hon'ble NGT, Central Zone Bench, Bhopal order dated 16/09/2025 in matter of O.A. No. 127/2025 (CZ) "Kailash Chand & Ors. Vs. Union of India & Ors."

Sir,

With reference to above subject, it is submitted that Hon'ble Tribunal by order dated 16/09/2025 in matter of O.A. No. 127/2025 (CZ) has directed to submit Joint Committee report by e-mail on ngtczbbho-mp@gov.in.

In compliance of direction passed by the Hon'ble Tribunal, the Joint Committee report is being submitted with this letter for kind perusal of the Hon'ble Tribunal.

Encl : As above.

Yours sincerely,

(Sudheer Yadav)
Regional Officer

**Factual & Action Taken Report by
Joint Committee**

In compliance of

**Hon'ble NGT order dated 16/09/2025
in matter of O.A. No. 127/2025 (CZ)**

“Kailash Chand & Ors. Vs. Union of India & Ors.”

By the joint committee comprising of

1. Shri Deenanath Babbal, Additional District Collector, Suratgarh, Rajasthan
2. Shri Sudheer Yadav, Regional Officer, RSPCB, Hanumangarh, Rajasthan

Factual and Action Taken Report by Joint Committee
In compliance to Hon'ble NGT order dated 16/09/2025 in matter of O.A. No. 127/2025 (CZ) "Kailash Chand & Ors. Vs. Union of India & Ors."

Hon'ble NGT in matter of O.A. No. 127/2025 (CZ) "Kailash Chand & Ors. Vs. Union of India & Ors. has inter-alia passed following directions on date 16/09/2025 :-

"8. We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One Representative from the Sri Ganganagar, Rajasthan**
- (ii) One Representative from the Member Secretary, State Pollution Control Board, Rajasthan,**

9. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support."

In compliance of above said directions of Hon'ble NGT, RSPCB has nominated Shri Sudheer Yadav, Regional Officer, RSPCB, Hanumangarh, Rajasthan as a member of joint committee and District Collector, Sriganganagar nominated Shri Deenanath Babbal, Additional District Collector, Suratgarh as a member of joint committee.

In compliance of above said directions of Hon'ble NGT, The Joint committee visited the industry M/s Karvjya Ethoxy Private Limited situated at Village 2 DOA, Stone No. 24/2, 24/10, Murba No. 49-50, Under Gram Panchayat 1 LM, Bhopalpura, Tehsil- Suratgarh and District Sriganganagar on dated 04/11/2025. The brief observations of the Joint Committee are as followings:-

- 1. Name of Industry:- M/s Karvjya Ethoxy Private Limited**
- 2. Address of the Industry and distance from near by habitation and schools:-**

The industry is situated at Village 2 DOA, Stone No. 24/2, 24/10, Murba No. 49-50, Under Gram Panchayat 1 LM, Bhopalpura, Tehsil- Suratgarh and District Sriganganagar. No specific siting criteria for the establishment of Ethanol Production Plant has been defined/notified. The said piece of land is converted for industrial purpose vide order dated 16/11/2021 issued by District Collector, Sriganganagar.

The nearest schools from the industry are namely Government Higher Secondary School, Village 2 DOB and Government Upper Primary School, Village 1 L.M. which are situated at an aerial distance of 1.5 Km from the said industry. Other school namely Government Higher Secondary School, Village Bhopalpura (2 BPM) is situated at an aerial distance of 2.20 Km from the said industry.

The nearest village from the industry is village 2 DOB which is situated at an aerial distance of 1.5 Km from the said industry.

3. Details of Products and by products:-

The main product of the industry is Ethanol : Capacity 100 KL/Day along with byproducts Power Co-generation: capacity 2.50 MW and DDGS: 60 Ton/day.

4. Details of Raw Materials:-

The industry is a grain based ethanol production plant and uses Grains:- 260 Ton/day, Enzymes: 0.1 Ton/day, Nutrients: 0.07 Ton/day, Yeast: 0.02 Ton/day, Antifoam Agents: 0.1 Ton/day and Sodium hydroxide caustic: 0.07 Ton/day as raw materials for the production of Ethanol.

5. Date of Commencement of Production:-

As per the available records, the date of commencement of commercial production at the industry is 01/04/2025.

6. Details of various applicable permissions/NOC/Consents:-

- a) Land Conversion order for industrial purpose has been issued vide order dated 16/11/2021 by the District Collector, Sriganganagar.
- b) Environment Clearance for project- grain based distilleries for Ethanol blended Petrol was issued by Ministry of Environment, Forest and Climate Change vide order dated 03/03/2022.
- c) Consent to Establish for the production of products Ethanol: capacity 100 KLD, Power Co-generation: capacity 2.50 MW, CO₂: capacity 40 Ton/day and DDGS: capacity 60 TPD was issued on dated 08/07/2022 having validity upto 28/02/2027.
- d) No Objection Certificate (NOC) for ground water abstraction of total 487 KLD from 3 existing borewells and 1 proposed borewell was issued by Central Ground Water Authority vide NOC no. 14066 which was valid from 10/12/2021 to 09/12/2024. No Objection Certificate (NOC) for ground water abstraction of total 487 KLD from 3 existing borewells and 1 proposed borewell was again issued by Central Ground Water Authority vide NOC no. 11174 which is valid from 10/12/2024 to 09/12/2027.
- e) Consent to Operate for the production of products Ethanol: capacity 100 KLD, Power Co-generation: capacity 2.50 MW, CO₂: capacity 40 Ton/day

and DDGS: capacity 60 TPD was issued on dated 03/02/2025 having validity upto 31/01/2030.

- f) Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 has been issued vide order dated 16/07/2025 having validity from 20/03/2025 to 28/02/2030.

(Copies of all above documents collectively marked as Annexure-1)

7. Brief details of Plant & Machinery installed for the production:-

- a. Milling Section:- 3 Hammer Mills installed
- b. Cooking Section:- 1 Jet Cooker installed
- c. Fermentation Section:- 2 Pre Fermentor and 4 Fermentor installed.
- d. Distillation Section:- 1 Distillation unit installed.
- e. Dryer Section:- 1 Dryer installed
- f. Decanter Section:- 3 Decanters installed.
- g. Multi Effect Evaporator: 1 Multi Effect Evaporator installed
- h. Molecular Sieve:- 2 Molecular Sieve bed have been installed.
- i. Boiler: A agrowaste fired boiler of capacity 25 Ton/Hr has been installed.
- j. Unit has installed a turbine to generate co-generation power of capacity 2.50 MW.
- k. Unit has installed a CO₂ scrubber for scrubbing of CO₂.
- l. Unit has installed a Condensate Polishing Unit of capacity 700 KLD with a Effluent Treatment Plant of capacity 200 KLD.

8. Details of Fuels:-

The industry is using agro waste: 150 Ton/day as a fuel for firing in Boiler. The Joint Committee observed that the industry has procured 'Parali' as a fuel for firing in the boiler. No other fuel or any other objectionable fuel found within premises during visit of joint committee.

9. Details of Air Pollution and Pollution Control Measures:-

The industry has installed a boiler of capacity 25 Ton/Hr. Agrowaste is being used a fuel for firing of boiler. The industry has installed Electrostatic Precipitator (ESP) followed by a stack of height approx 40 m from ground level. The safe infrastructure facility for stack emission monitoring was provided at the boiler.

Stack emission monitoring at the boiler was conducted during visit of joint committee. The analysis report dated 11/11/2025 of Stack emission monitoring at the boiler reveals that observed value of parameter Particulate Matter is 32 mg/Nm³ which is within the prescribed limit of 50 mg/Nm³.

Two Diesel Generate Sets of capacity 500 KVA have also been installed by the industry. Acoustic enclosure and adequate stack of height have been provided at the both Diesel Generate Sets.

Joint Committee during visit also noticed that two D.G.Sets of capacity 62.5 KVA have been kept with premises of the industry. The said two D.G.Sets of capacity 62.5 KVA were not connected to any power supply. The representative of the industry informed that the said D.G.Sets were used during construction phase of the industry and now are not in use. The joint committee advise the representative to remove the said two D.G.Sets of capacity 62.5 KVA from the premises.

(Copy of analysis report dated 11/11/2025 is marked as Annexure-2)

10. Source of Raw Water and details regarding water consumption:-

The total water requirement of the industry is 1124 KLD consisting of 407 KLD from ground water and 717 KLD from recycled water.

The source of raw water supply is through ground water. The joint committee during visit observed that there are three existing borewells within premises of the industry. Out of three borewells, One borewell is being used for raw water supply for the production and remaining two borewells are being used for supply of drinking water for domestic purposes. One piezometer with Digital Water Level Recorder have been also installed by the industry.

No Objection Certificate (NOC) for ground water abstraction of total 487 KLD from 3 existing borewells and 1 proposed borewell was again issued by Central Ground Water Authority vide NOC no. 11174 which is valid from 10/12/2024 to 09/12/2027. As per said issued No Objection Certificate, category of Ground Water Resource Estimation (GWRE 2024) is safe.

The industry has installed water flow meters at borewells and has maintained logbook for daily water consumption from the borewell and has also maintained record of ground water level measured from Digital Water Level Recorder at the piezometer. The same has been verified by the joint committee and observed that daily water consumption was within prescribed limits (407 KLD as per Consent to Operate and 487 KLD as per No Objection Certificate). (Copy of log book is marked as Annexure-3).

The Joint committee during visit observed that no treated and/or untreated waste water was being discharged into the borewells. No provision for discharge of treated and/or untreated waste water into the borewells was found during visit.

Water samples from the three borewells were also collected during visit of the joint committee. (Copies of analysis reports dated 11/11/2025 are marked as Annexure-4).

11. Details of Waste Water Generation and treatment of waste water:-

The max quantum of trade effluent generated from the process in the industry is 670 KLD i.e. from process condensate (478 KLD), Spent leese (98 KLD), Dryer condensate (80 KLD). The industry has installed a Condensate Polishing Unit of capacity 700 KLD comprising of Screening, Oil & Grease Trap, Neutralization Tank, UASB Tank, UASBR, Lamella Clarifier, Pre- Aeration Tank, Aeration Tank-1, Secondary Clarifier-1, Aeration Tank-2, Secondary Clarifier-2, Hypo Dosing Tank, MGF, ACF, UF Feed Tank, UF, RO Stage-1, RO Stage-2, MEE Feed Tank has been installed to treat trade effluent of quantum 670 KLD. RO Permeate i.e. treated water from the Condensate Polishing Unit is being recycled in process. Generated RO reject is being sent to Multi Effect Evaporator through MEE feed tank.

The quantum of blow downs generated from the industry i.e. Cooling Tower Blow Down (54 KLD), Boiler Blow Down (9 KLD) and CIP & Washing (20 KLD) are being treated from the Effluent Treatment Plant of capacity 200 KLD attached with Condensate Polishing Unit. The treated water from the Effluent Treatment Plant is being recycled in the cooling tower and used for ash quenching.

The industry has provided electronic flow meter at inlet and outlet of Condensate Polishing Unit attached with Effluent Treatment Plant, RO Reject and has maintained log book for the same (Copy of logbook is marked as Annexure-5).

The max quantum of domestic sewage generated from the domestic uses is 7 KLD. The industry has installed a sewage treatment plant of capacity 10 KLD to treat generated domestic sewage. The industry has installed electronic flow meters at inlet and outlet of sewage treatment plant. The treated water from the sewage treatment plant is being used for plantation/horticulture within premises of industry. Water sample from outlet of sewage treatment plant was collected during visit. The analysis report dated 11/11/2025 suggests that observed parameters are within prescribed limits for use of treated water for agriculture purpose. No discharge of treated water from sewage treatment plant into inland surface water/ into borewells was observed during visit (Copy of analysis report dated 11/11/2025 is marked as Annexure-6).

The wet cake solids generated from the MEE is being sent to dryer and by product DDGS of quantity 60 Ton / Day is being produced by the industry which is used as a cattle feed.

The joint committee observed that the industry is recycling treated trade effluent into the process and is maintaining zero liquid discharge status. No illegal discharge of treated trade effluent and treated domestic effluent outside the premises or into the borewells was observed by the joint committee.

12. Details of Hazardous Waste and its disposal:-

The industry has obtained Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for disposal of Hazardous wastes i.e. Discarded containers/barrels/liners used for hazardous wastes/chemicals: 500 Nos/Annum, Contaminated cotton rags or other cleaning materials: 0.60 MTA, Spent Ion Exchange resin containing toxic metals:2.0 MTA, Chemical sludge from waste water treatment:2.20 MTA, Concentration or evaporation residues:0.50 MTA, used or spent oil: 2.0 KLA and Wastes/residues containing oil:-0.50 MTA.

The industry has provided dedicated hazardous waste storage room within premises. The industry has disposed generated hazardous waste on dated 18/09/2025 and has provided manifest for the same (copy of manifest dated 18/09/2025 is marked as Annexure-7).

13. Details regarding disposal of Ash generated:-

The industry has installed a silo for storage of fly ash generated from the firing of agro waste in the boiler. The bottom ash generated from firing of agro waste is being quenched from submerged belt quenching system. Ash generated i.e. bottom ash as well as fly ash from firing of agro waste is being disposed in filling of low lying area at adjacent land owned by Mr. Roop Singh Kohli.

During the visit of joint committee, the representative of industry provided agreement executed on dated 02/05/2025 (Copy of agreement is marked as Annexure-8) between owner of adjacent land Mr. Roop Singh Kohli and the industry for disposal of ash for filling of low lying area and soil conditioning for agriculture.

No haphazard storage of ash was within premises was found during visit of joint committee.

14. Details of Plantation in the industry:-

The industry has provided dedicated area for the green belt development. During visit of joint committee, the representative of industry provided details regarding the plantation of 6000 saplings of various spices

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such as Gundi : 500 saplings, Jamun & Katel:2500 saplings, Karanj:-1000 saplings, Saresh:500 saplings, Neem:1000 saplings and Bakain:500 saplings during monsoon season. The same has been verified by the joint committee.

Joint committee during visit observed that at present total green belt area of the industry is less than 33% of total area as the industry has planted saplings in the very recent monsoon season. The development of green belt area of atleast 33% of total area may take few years as per growth of planted saplings.

The Joint committee also examined other concerns. The brief details are as followings:-

a) Noise Pollution from the industry disrupting educational activities:-

The noise monitoring was conducted during visit of joint committee at main gate of the industry and observed value of Noise Level Leq as 61.6 db which is within prescribed limit of Noise Level Leq of 75 db in day time and Noise Level Leq 70 db at night time for industrial activity (Copy of monitoring report is marked as Annexure-9).

The nearest schools from the industry are namely Government Higher Secondary School, Village 2 DOB and Government Upper Primary School, Village 1 L.M. which are situated at an aerial distance of 1.5 Km from the said industry. Other school namely Government Higher Secondary School, Village Bhopalpura (2 BPM) is situated at an aerial distance of 2.20 Km from the said industry.

b) Spread of respiratory and skin diseases from the operation of the industry:-

As per the available records, the date of commencement of commercial production at the industry is 01/04/2025. The joint committee wrote a letter to Chief Medical & Health Officer, Sriganganagar to provide factual status regarding spread of respiratory and skin diseases in nearby villages. In response, Block Chief Medical Officer, Suratgarh vide letter dated 07/11/2025 have informed that health camps were organized in the nearby area of the industry and it was observed that there is no significant increase in diseases in the people caused due to pollution during period January 2025 to October 2025 (Copy of letter dated 07/11/2025 is marked as Annexure-10).

c) Use of Excess Land by the industry:-

The industry is situated at Village 2 DOA, Stone No. 24/2, 24/10, Murba No. 49-50, Under Gram Panchayat 1 LM, Bhopalpura, Tehsil-

Suratgarh and District Sriganganagar. The said piece of land is converted for industrial purpose vide order dated 16/11/2021 issued by District Collector, Sriganganagar.

A piece of agricultural land situated in front of industry at Stone No.24/17, Murba No. 39, Kila No. 5/0.253, 6/0.253 and Stone No. 24/25, Murba No. 40, Kila No. 1/0.253, 2/0.253, 9/0.253 and 10/0.253 owned by Smt. Kiran Choudhary who is holding post of Director in the industry is being used for storage of agrowaste i.e. 'Parali' and parking of trucks.

Legal Proceedings under section 177 of Rajasthan Land Notification, 1956 regarding use of agricultural land for non agricultural activity i.e. for storage of agrowaste i.e. 'Parali' and parking of trucks have been initiated in office of Sub Divisional Magistrate, Suratgarh.

d) Release of Untreated CO₂ in the Environment:-

The joint committee during inspection observed that CO₂ gas is generated from fermentation section of process. The industry has installed a scrubber for scrubbing of CO₂. Generated CO₂ is being scrubbed through install scrubber. The industry has not developed facility for bottling of scrubbed CO₂ and scrubbed CO₂ is being released in the atmosphere.

e) Deteriorating Impact on agricultural productivity due to pollution:-

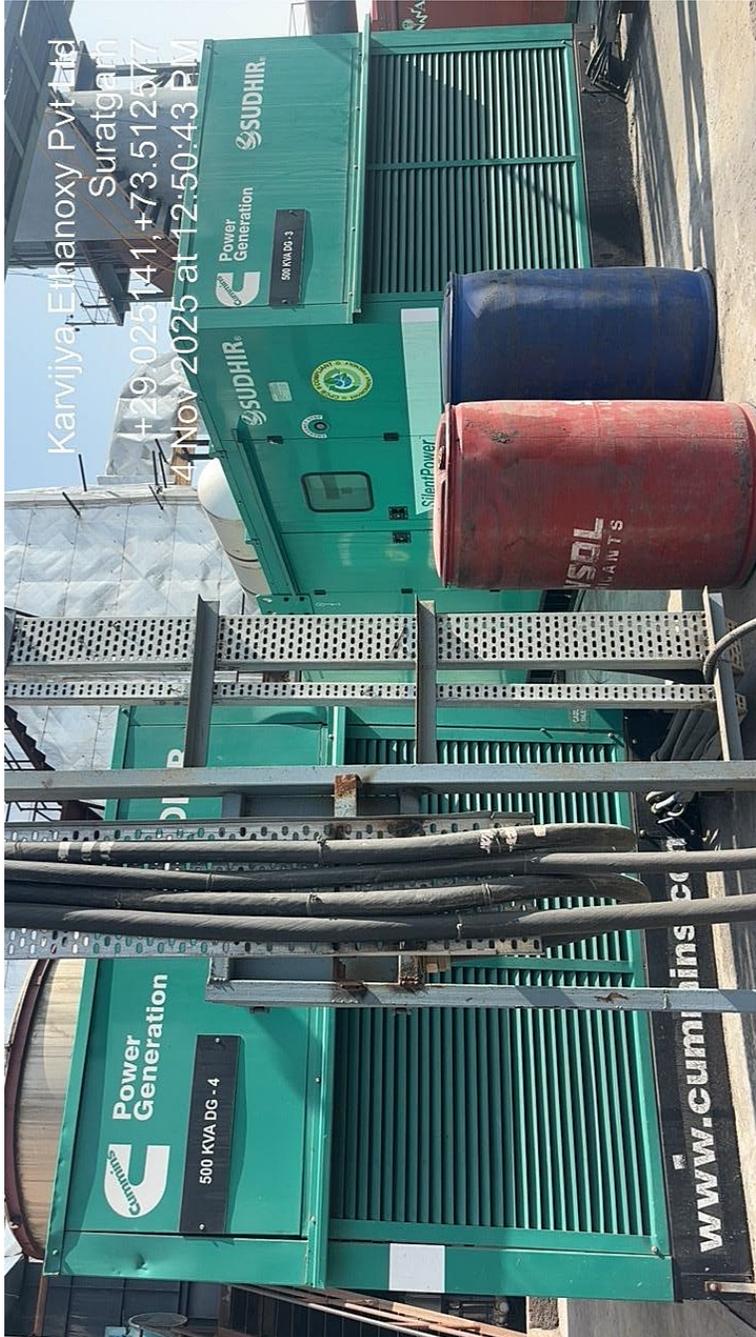
The joint committee wrote a letter to Joint Director, Department of Agriculture, Sriganganagar to provide factual status regarding deteriorating impact on agricultural productivity of nearby area of the industry. Assitant Director, Department of Agriculture, Sriganganagar vide letter dated 14/11/2025 has informed that a committee of agriculture officers was constituted to examine the quality of soil & water used for irrigation of the nearby area of the industry. The committee of agriculture officer examined analysis reports of soil health card and water used for irrigation. The committee of agriculture officers observed that quality of water is normal and fit for irrigation and parameter of soil analysis suggests that soil is normal. (Copy of letter dated 14/11/2025 is marked as **Annexure-11**)

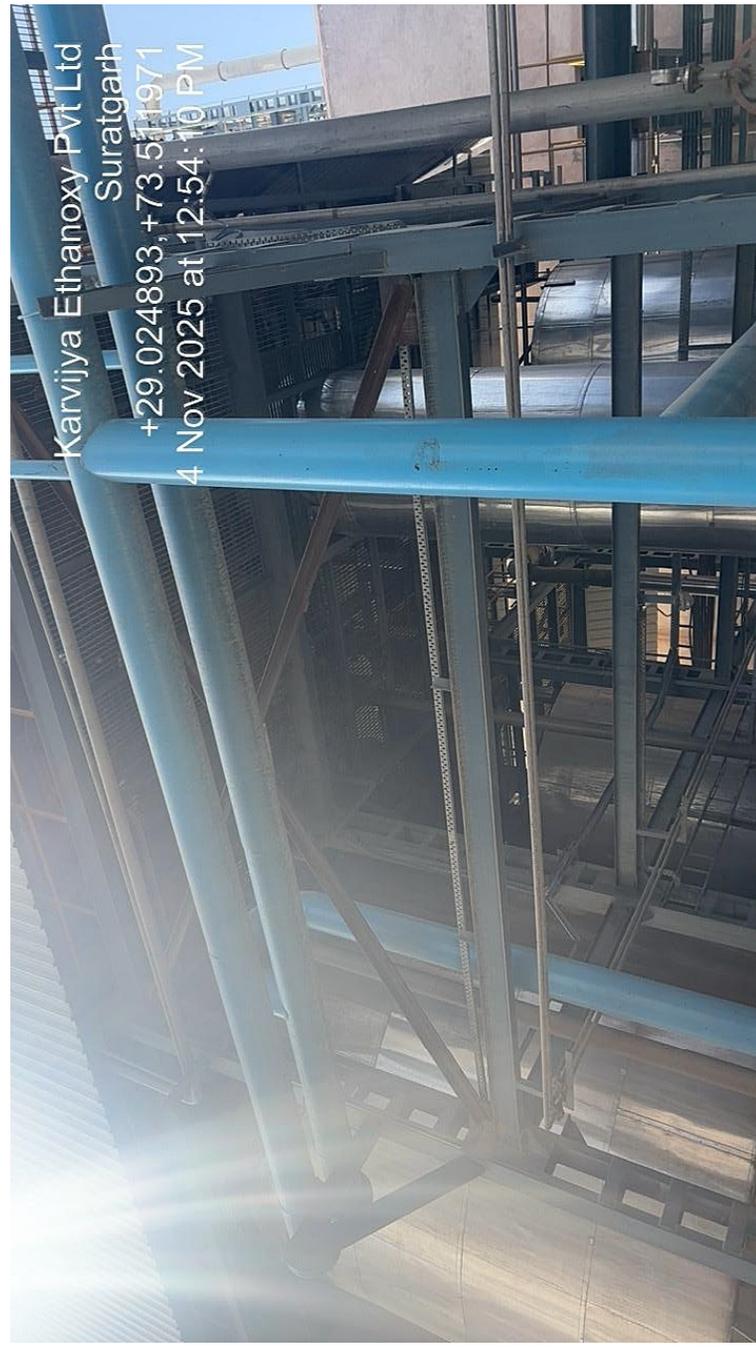

Shri Deenanath Babbal
अतिरिक्त जिला कलेक्टर
ADMI, Suratgarh
सुरतगढ़, जिला श्री गंगानगर

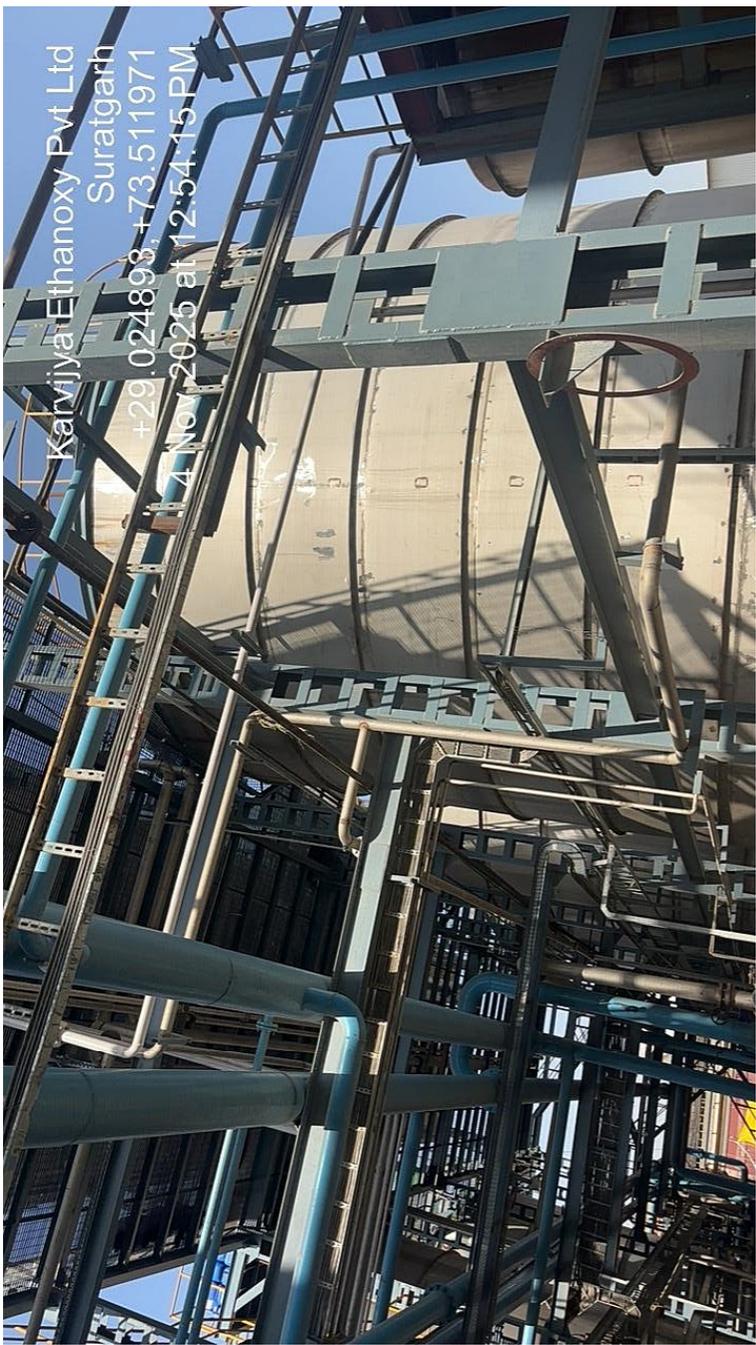

Shri Sudheer Yadav
RO, RSPCB, Hanumangarh
सुधीर यादव
क्षेत्रीय अधिकारी





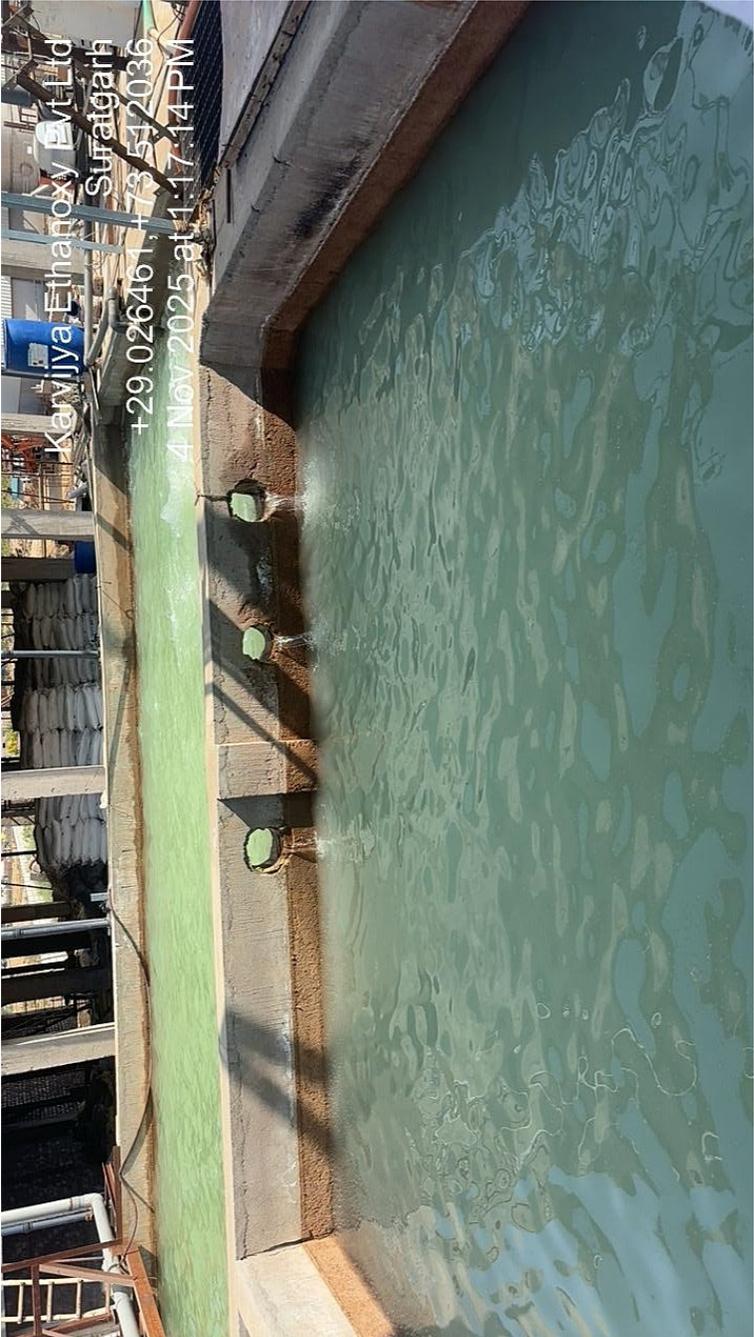


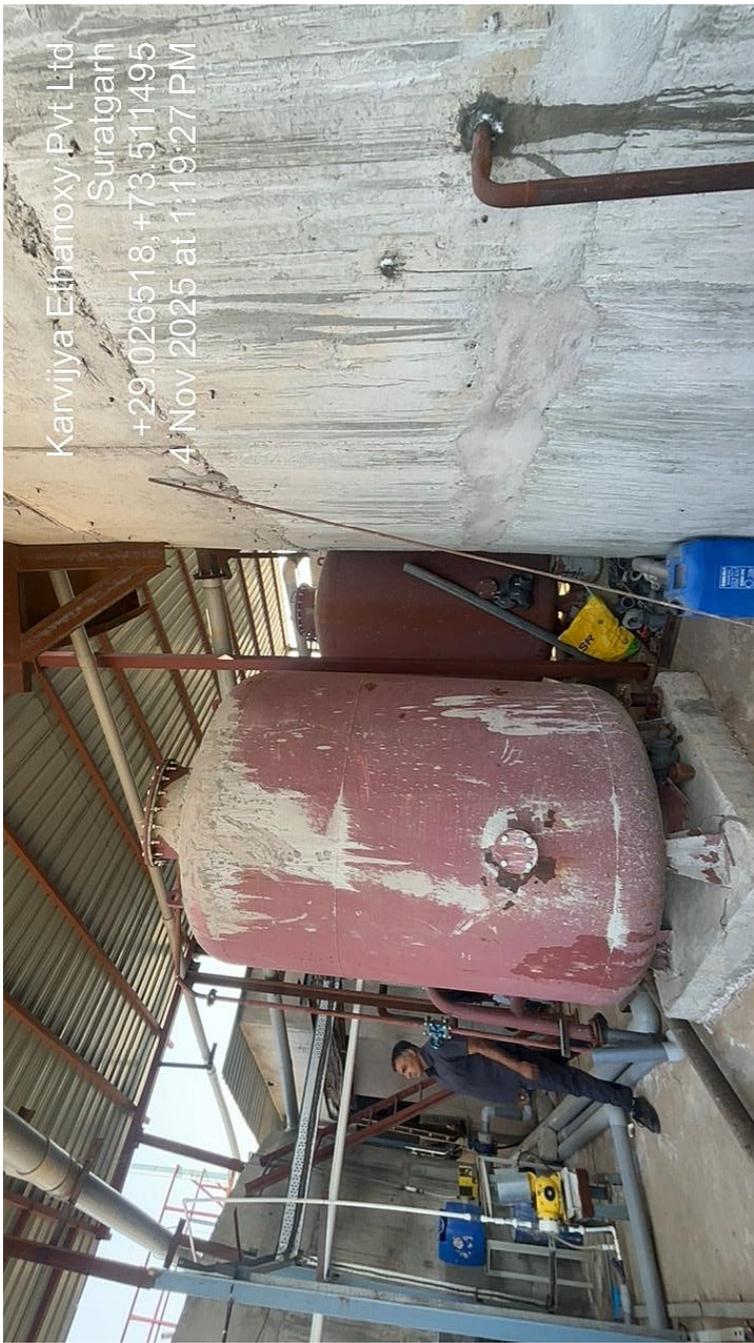




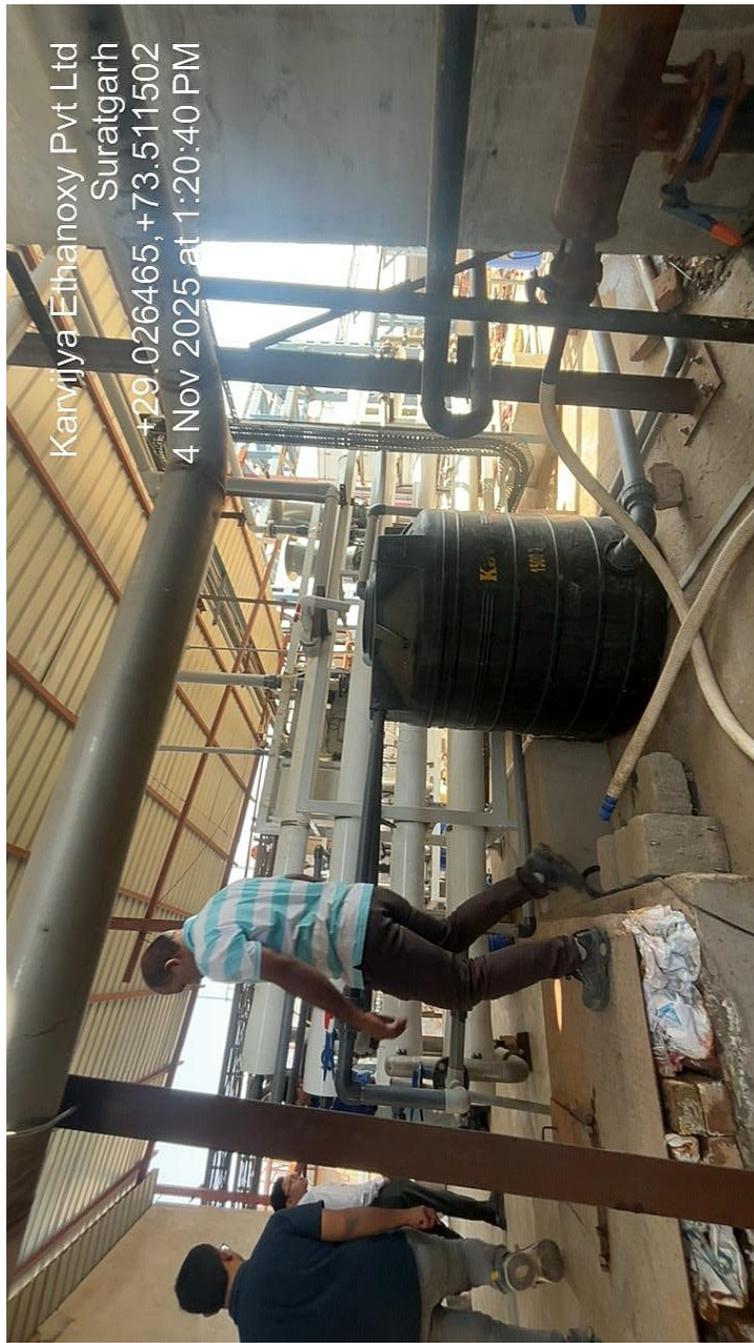
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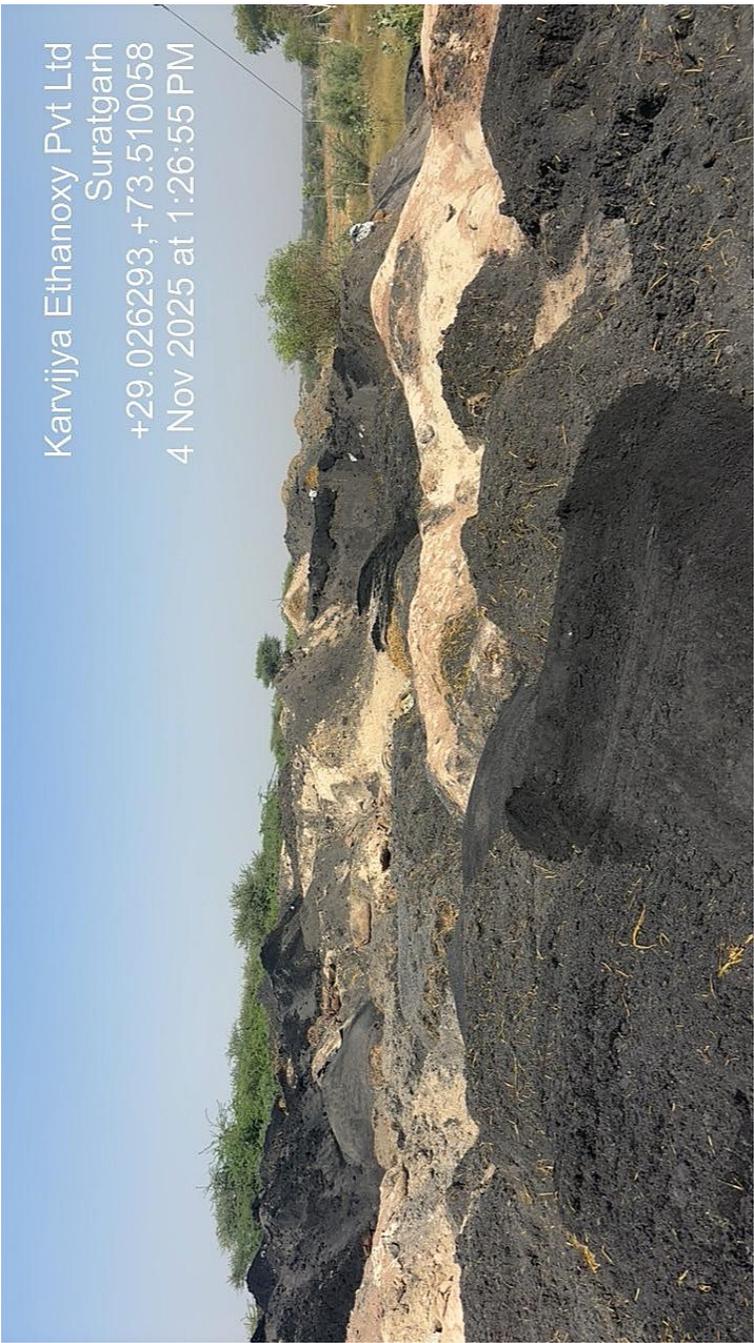






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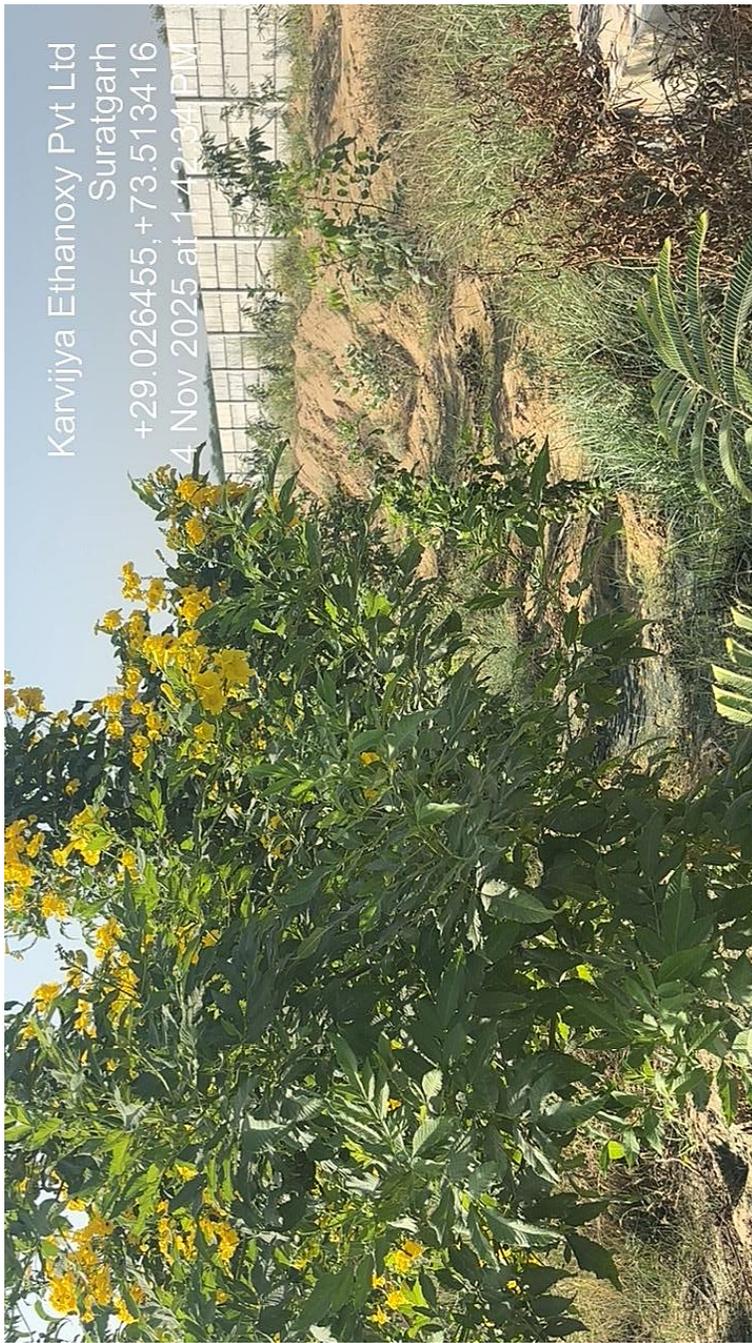
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Karviya Ethanoxy Pvt Ltd
Suratgarh
+29.026383, +73.513428
4 Nov 2025 at 1:40:15 PM

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Karviya Ethanoxy Pvt Ltd
Suratgarh
+29.026455, +73.513416
4 Nov 2025 at 1:42:34 PM





 <p>GOVERNMENT OF RAJASTHAN REVENUE DEPARTMENT</p>	
<p>FORM-B [See Rule 9(3),(4) and (6)] Office of Prescribed Authority: DISTRICT COLLECTOR, GANGANAGAR</p>	
<p>Certificate Ref. No: LC/2021-22/109993</p>	<p>Date: 16-11-2021</p>
<p>CONVERSION ORDER</p>	
<p>On the application of ROOP SINGH KOLI of village 2 DOA Tehsil SURATGARH, agricultural land held by him in his khatedari tenancy is hereby converted for a non-agricultural purpose under rule 9 of the Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural in Rural Areas) Rules, 2007, the particulars of which are given as under:</p>	
<p>1. Names of applicant khatedar/tenants: ROOP SINGH KOLI</p>	
<p>2. Father's/husband's name: HETRAM KOLI</p>	
<p>3. Complete Address: , BEHIND SENIOR HIGHER SECONDARY SCHOOL, KOLI PADA, WARD NO- 5, BAYANA, BHARATPUR, RAJASTHAN-321401</p>	
<p>4. Social Category (SC/ST/GEN etc...): SC</p>	
<p>5. Details of the Land converted:</p>	
<p>(a) Name of the village/Gram Panchayat/Tehsil: 2 DOA/1 LM/SURATGARH</p>	
<p>(b) Khasra No. of the land: p.n.24/10m.n.49k.n.1,2,3,4/2,5/7,6/3,7,8,9,10,11,12,13,14,17/1,18,19,20,21,22,23,p.n.24/2m.n.50k.n.5,6,15,16,25</p>	
<p>(c) Area of each Khasra No. (in square meter): 1490,1490,1490,1490,730,380,2490,2530,2530,2530,2530,2530,1420,60,1930,2530,2530,2530,1800,130,1490,2530,2530,2530,2530</p>	
<p>(d) Area converted of each Khasra No. (in square meter): 1490,1490,1490,1490,730,380,2490,2530,2530,2530,2530,2530,1420,60,1930,2530,2530,2530,1800,130,1490,2530,2530,2530,2530</p>	
<p>(e) Area converted (in sq. meter): 49280</p>	
<p>6. Purpose of Conversion: INDUSTRIAL PURPOSE/ INDUSTRIAL AREA/ INDUSTRIAL ESTATE</p>	
<p>7. Conversion type (Sub Category): AGRICULTURE TO INDUSTRIAL LAND CONVERSION PURPOSE</p>	
<p>8. Rate of conversion charges payable (₹): 5/-</p>	
<p>9. Premium deposited (₹): 246400/-</p>	
<p>(a) Advance Amount of premium deposited (₹) with date and no. of challan: 12320/-, 06/10/2021, 21387484822</p>	
<p>(b) Remaining Amount of premium deposited (₹) with date and no. of challan: 234080/-, 01/11/2021, 21394109264</p>	
<p>10. Amount of penalty deposited (₹), if any, with date and no. of challan: 0/-</p>	
<p>11. Amount of interest deposited (₹), if any, with date and no. of challan: 0/-</p>	
<p>12. Whether the order issued under Rule 13 for regularization: NO</p>	
<p>Copy to:-</p> <ul style="list-style-type: none"> • - 12(3)()/2021/ • - • - • 1, , / • 2, , • 3. () • 4, , • 5, , • 6, , • 7, , 	
	
<p>Signature valid</p> <p>Digitally Signed by Zaki Hussain Designation: DISTRICT COLLECTOR GANGANAGAR Date: 2021.11.16 10:04:15 Reason: Approved Location: GANGANAGAR</p>	
<p>Note: This is a digitally signed certificate and does not require any physical signature.</p>	



Presentation Endorsement

आव दिनांक: 06 मार्च 12 सन् 2021 को 12:44 PM बजे
 आवेदिनी/पुत्री RUP SINGH KOLI पुत्र/पुत्री/पति श्री HET RAM
 उम्र 62 वर्ष, जाति O-KOLI, व्यवसाय Business
 प्लॉट नं. House No. 0, Colony 0, Area BEHIND SENIOR HIGHER
 SECONDARY SCHOOL KOLI PADA BAYANA ATT P. CHAK 2 DO
 TEH SURATGARH, City: SURATGARH, Pin code: 335804, District
 GANGANAGAR, State: RAJASTHAN
 न मंत्र सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

रजिस्ट्रार प्रस्तुतकर्ता
 202101219002795

उप पंजीयक
 RAJIYASIR

Order of conversion of land under the Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural area) Rules, 2007 or any other relevant rules

Fees Receipt Endorsement

रजिस्ट्रार नं.	202102219002798
दिनांक	06-12-2021
पंजीयन शुल्क ₹	2464
प्रतिनिधि शुल्क ₹	0
पुस्तक शुल्क ₹	300
अन्य शुल्क ₹	0
सभी स्टाम्प शुल्क ₹	7400
सर्वा मरचाई शुल्क ₹	2220
कुल योग	12384

202101219002795

उप पंजीयक
 RAJIYASIR

Order of conversion of land under the Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural area) Rules, 2007 or any other relevant rules

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Director
KARVJYA ETHNOXY PRIVATE LIMITED
K-17 Laxmi Niwas Income Tax Colony, Durgapura,
Jaipur,,Jaipur,Rajasthan-302018

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/RJ/IND2/240172/2021 dated 23 Nov 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22A060RJ117455
2. File No.	IA-J-11011/443/2021-IA-II(I)
3. Project Type	New
4. Category	A
5. Project/Activity including Schedule No.	5g(a)-Grain Based distilleries for Ethanol Blended Petrol
6. Name of Project	Proposed 100 KLD Grain based Ethanol plant with ZLD along with 3 MW co-generation power plant under EBP Programme
7. Name of Company/Organization	KARVJYA ETHNOXY PRIVATE LIMITED
8. Location of Project	Rajasthan
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 03/03/2022

(e-signed)
A.K Pateshwary
Director
IA - (Industrial Projects - 2 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your online proposal no. IA/RJ/IND2/240172/2021, dated 23th November, 2021 for environmental clearance to the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the Proposed 100 KLD Grain based Ethanol plant along with 3.0 MW captive power plant by M/s. Karvjya Ethnoxy Private Limited located at 2 D.O.(A), Stone no 24/2, 24/10, Murba No 49 & 50, Under Panchyat 1 L.M, Near Village Bhopalpur, Tehsil Suratgarh, District Sri Ganganagar, Rajasthan.

3. As per the MoEF&CC Notification S.O. 2339(E), dated 16th June, 2021, a special provision in the EIA Notification, 2006-(Schedule 5 (ga), Category B2) is made, wherein for all applications made for Grain based distilleries with Zero Liquid Discharge producing ethanol; solely to be used for Ethanol Blended Petrol Programme of the Government of India shall be considered under B2 Category and appraised at Central Level by Expert Appraisal Committee (EAC) with condition that the project proponent shall file a notarized affidavit that ethanol produced from proposed project shall be used completely for EBP Programme.

4. Standard ToR and public Hearing conduction is not applicable as the project falls under category B2 as per OM dated 16th June, 2021. It was informed that no litigation is pending against the project.

5. The details of products and capacity are as under: -

S. No.	Product Details	Capacity	Details
1.	Grain Based Ethanol Plant	100 KLD	<ul style="list-style-type: none"> • Product- Ethanol (Bio-fuel) • By-product- <ul style="list-style-type: none"> ✓ DDGS 60 TPD & ✓ CO₂ 40 TPD
2.	Co-generation power plant	3.0 MW	Power

6. The total land area for the Greenfield project is 49,280 sq. m. which has been duly converted for industrial use as per conversion order no. LC/2021-22/109993 dated 16/11/2021. Industry will develop greenbelt in an area of 33 % i.e., 16262 m² out of total area of the project. The estimated project cost is Rs. 149.07 Crore. Total capital cost earmarked towards environmental pollution control measures is Rs. 26.6 Crore and the Recurring cost (operation and maintenance) will be about Rs. 0.161 Crore per annum. Total Employment will be 200 persons during operation phase. Industry proposes to allocate Rs. 3.0 Crore @ of 2 % towards Corporate Environment Responsibility.

7. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the

project site. Indira Gandhi Canal ~ 350 M towards West direction.

8. Total water requirement is 1414 m³/day of which fresh water requirement of 487 m³/day will be met from ground water and application for obtaining NOC from CGWA for ground water withdrawal is under process with CGWA vide application no. 21-4/16203/RJ/IND/2021 dated 21.10.2021. Remaining water requirement will be met from ETP & STP treated water to the tune of 927 KLD. Process Effluent (MEE & Dryer Condensate & Boiler & CT Blow-down) of 670 m³/day quantity will be treated through 700 KLD ETP (Anaerobic digester, aerobic system, MGF-ACF, UV, UF & RO treatment). Domestic effluent of 8.0 m³/day will be treated in STP (10 KLD). The plant will be based on Zero Liquid Discharge system.

9. Power requirement will be 2.5 MW and will be met from Co-generation power plant of 3.0 MW. DG sets (500 KVA X 2 Nos) are proposed as standby during power failure. Stack height (5 m above roof) will be provided as per CPCB norms to the proposed DG sets. 30 TPH x 1no. Rice husk fired boiler will be installed. ESP with a stack of height of 40 m will be installed for controlling the particulate emissions within the statutory limit for the proposed boiler.

10. Details of process emissions generation and its management:

CO₂ generated (40 TPD) during Fermentation Process will be scrubbed, collected and sold to end users.

11. Details of Solid waste/Hazardous waste generation and its management:

- Solid waste from the Grain based operations will be DDGS (60 TPD) which will be sold to Cattle feed manufacturers.
- Ash from Boiler (36 TPD) will be handed over to nearby brick manufacturers in covered vehicles.
- Used oil & grease (0.5 KL/annum) generated from transformers, DG set, plant machinery/gear boxes, etc. - as hazardous waste will be handed over to the CPCB authorized recyclers.
- ETP sludge generated to the tune of ~1 TPD (wet basis) will be handed over to manure manufacturers.
- STP Sludge will be dried & used as manure for landscaping within premises.

12. As per OM dated 16th June, 2021, PP has submitted self-certification in the form of notarized affidavit declaring that the proposed capacity of 100 KLD will be used for manufacturing of fuel ethanol only.

13. During deliberations EAC sought the following information /commitments from PP:

- Entire project shall be ZLD and no single drop of water shall be discharged outside plant premises.

- 33% of the total project area shall be developed with greenbelt within the plant premises including 5-10 m width greenbelt peripherally.
- 15% of the total plant area will be reserved for parking.
- PP shall utilize fresh water @3.93 KL/KL of ethanol production.
- Company to construct a storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- PP shall install ESP with the proposed boiler.
- Biomass/rice husk shall be used as fuel in boiler.
- Brick manufacturing unit will be installed within the plant premises for utilization of fly ash.
- PP shall meet 10% (250 KW) of the total power requirement from solar power.
- PP shall allocate at least Rs. 50 Lakhs/annum for Occupational Health Safety.
- The proposed budget allocation Rs. 3.0 Crores towards CER. An amount of Rs. 1.5 Crores shall be used for construction/up-gradation of school building with provision of facilities e.g. Class rooms, Playground, Laboratory, Library, Computer class, Toilets, Drinking Water Facilities, Solar light etc and remaining Rs. 1.5 Crores shall be used for providing solar lights in nearby villages.

PP has submitted the desired information as sought above.

14. The proposal was considered by the EAC in its 49th meeting held on 27th - 28th January, 2022 in the Ministry, wherein the project proponent and their consultant M/s. Gaurang Environmental Solutions Pvt. Ltd., presented the case under B2 category. The Committee **recommended** the project for grant of environmental clearance.

15. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EMP report prepared and submitted by the Consultant accredited by the QCI/NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

16. The Committee noted that the EMP report is in compliance of the PFR. The Committee deliberated on the CER plan and found to be addressing the issues in the study area. The Committee has found the additional information submitted by the project proponent to be satisfactory and addressing the issues raised by the Committee. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the

proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

17. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

18. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **Proposed 100 KLD Grain based Ethanol plant along with 3.0 MW captive power plant by M/s. Karvjya Ethnoxy Private Limited located at 2 D.O.(A), Stone no 24/2, 24/10, Murba No 49 & 50, Under Panchyat 1 L.M, Near Village Bhopalpura, Tehsil Suratgarh, District Sri Ganganagar, Rajasthan,** under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. Specific Condition:

- (i). As per OM dated 16th June, 2021, project falls in category B2 and the proposed capacity of 100 KLD shall be only be used for fuel ethanol manufacturing as per self-certification in form of a notarized affidavit by the Project Proponent. Provided that subsequently if it is found that the ethanol, produced based on the EC granted as per this dispensation, is not being used completely for EBP Programme, or if ethanol is not being produced, or if the said distillery is not fulfilling the requirements based on which the project has been appraised as category B2 project, the EC shall stand cancelled.
- (ii). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (iii). The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises.

- (iv). EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project.
- (v). Total Fresh water requirement shall not exceed 3.93 KL/KL and will be met from ground water. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharge shall be permitted within the premises. Company to construct a storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- (vi). The spent wash shall be concentrated and dried to form DDGS to be used as cattle feed. PP shall install ESP with the proposed boiler. Biomass/rice husk shall be used as fuel in boiler. Brick manufacturing unit will be installed within the plant premises for utilization of fly ash. PP shall meet 10% (250 KW) of the total power requirement from solar power.
- (vii). CO₂ generated from the process shall be bottled/made solid ice and utilized/sold to authorized vendors.
- (viii). PP shall allocate at least Rs. 50 Lakhs/annum for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
- (ix). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
- (x). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms. PESO certificate shall be obtained.
- (xi). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
- (xii). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xiii). The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery. Selection of

plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map.

- (xiv). The proposed budget allocation Rs. 3.0 Crores towards CER. An amount of Rs. 1.5 Crores shall be used for construction/up-gradation of school building with provision of facilities e.g. Class rooms, Playground, Laboratory, Library, Computer class, Toilets, Drinking Water Facilities, Solar light etc and remaining Rs. 1.5 Crores shall be used for providing solar lights in nearby villages.
- (xv). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products as per CPCB norms and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes.
- (xvi). Storage of raw materials shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- (xvii). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
- (xviii). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

B. General Condition:

- (i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
- (iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise

generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

- (iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- (v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/pollution control measures shall not be diverted for any other purpose.
- (vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- (viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
- (ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at <https://parivesh.nic.in/>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

- (x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
- (xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

19. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

21. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

22. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

23. This issues with the approval of the competent authority.

(Ashok Kr. Pateshwary)
Director

Copy to: -

1. The Principal Secretary, Environment & Forests Department, Government of Rajasthan, Secretariat, Jaipur (Rajasthan)
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Jaipur , A-209 & 218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002, Rajasthan
3. The Member Secretary, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Rajasthan State Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur (Rajasthan)
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi

6. District Collector, Sri Ganganagar, Rajasthan
7. Guard File/Monitoring File/ Parivesh Portal /Record File.

(Ashok Kr. Pateshwary)
Director
E-mail: ak.pateshwary@gov.in
Tel. No. 24695290

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Digitally signed by A.K. Pateshwary
Director
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Head Office (PDF)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716906



Registered

File No : F(Tech)/Shri Ganganagar(Suratgarh)/7057(1)/2022-2023/1106-11

Order No: 2022-2023/PDF/4078

Dispatch Date: Jul 8 2022 12:01PM

Unit Id : 117497

M/s KARVJYA ETHNOXY PRIVATE LIMITED

26, Rail Nagar, Near Nirman Nagar, Jaipur , Jaipur

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 04/03/2022 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Distillery plant** situated / proposed at **2 DOA, Stone no 24/2,24/10, Murba No 49-50, Under Panchayat 1LM Bhopalpura Tehsil: Suratgarh District: Shri Ganganagar , Rajasthan** under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **04/03/2022 to 28/02/2027 or date of commencement of production / commissioning of the project or activities whichever is earlier .**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
CO2	By Product	40.00 TPD
DDGS	By Product	60.00 TPD
ETHANOL	Product	100.00 KLD
Power Co-generation	Product	2.50 MW

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

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- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	7.000	NIL	7.000 Plantation and Horticulture within premises
Trade Effluent	669.000	669.000	NIL

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

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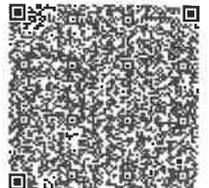
Order No : 2022-2023/PDF/4078

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Unit Id : 117497

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Husk Fired Boiler (25 TPH)	ADEQUATE STACK HEIGHT , ELECTROSTATIC PRECIPITATOR	SO2	600 mg/Nm3 at 6 percent dry O2
		Particulate Matter	50 mg/Nm3
		NOx	300 mg/Nm3 at 6 percent dry O2
Two DG Sets of 500 KVA capacities	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 7 That the **Distillery plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.
- 8 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:





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Order No : 2022-2023/PDF/4078

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Unit Id : 117497

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Ammonical Nitrogen	Not to exceed 75 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 9 That this Consent to Establish is issued for establishment of grain based distillery/ Ethanol plant under ethanol blended petrol programme for production of Ethanol @ 100 KLD, Power Generation @ 2.5 MW, CO₂ @ 40 TPD & DDGS @ 60 TPD on converted land at village - Bhopalpura, Tehsil - Suratgarh, District - Sri Ganganagar.
- 10 That this Consent to Establish is being issued on a total capital investment of Rs. 14907.19 Lacs. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.
- 11 That the industry shall comply with the conditions of the Environmental Clearance issued by the MoEF&CC, Govt. of India issued vide letter no. IA-J-11011/443/2021-IA-II(I) dated 03/03/2022.
- 12 That industry shall not carry out any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.
- 13 That total water consumption shall not exceed 1414 KLD consisting of 487 KLD of freshwater from borewell and 927 KLD of recycled water.
- 14 That industry shall comply with the condition of NOC no. CGWA/NOC/IND/ORIG/2021/14066 issued by CGWA for the abstraction of groundwater up to 487 KLD and submit the renewed NOC from time to time.
- 15 That total trade effluent generation shall not exceed 670 KLD and same shall be treated through effluent treatment plant (ETP) of adequate capacity followed by two stage R.O. plant. The R.O. permeate generated (535 KLD) shall be recycled/reused in process/cooling tower, within the premises.

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Unit Id : 117497

- 16 That R.O. reject (134.2 KLD) shall be treated through MEE of adequate capacity followed by ATFD.
- 17 That the wet cake solids & syrup solids (140.2 KLD) shall be sent to dryer unit. The dryer condensate (80 KLD) shall be sent to ETP for further treatment & DDGS (60 KLD) shall be used as cattle feed.
- 18 That the spent lees and thin slops, Boiler steam condensate and vacuum pump sealing shall be treated in ETP followed by RO and reused/recycled in process/cooling tower.
- 19 That the domestic effluent (8 KLD) shall be treated through scientifically designed sewage treatment plant (STP) of adequate capacity up to the norms mentioned at condition no. 8 and treated domestic effluent shall be used for plantation/horticulture within the premises.
- 20 That the industry shall not discharge treated or untreated trade effluent inside and/or outside the premises in any case and maintain zero liquid discharge status.
- 21 That proper and scientific arrangement shall be made for utilization of treated sewage for plantation so as to ensure that there is no cess pool formation in the premises or in the plantation area.
- 22 That the industry shall provide metering arrangement for freshwater intake, raw water consumption, water used for different purposes, and for measuring of effluent generated, treated, reused, ETP & STP inlet & outlet, and R.O. & MEE inlet & outlet. The daily logbook shall be maintained.
- 23 That the industry shall provide separate energy meters at pollution control measures, ETP, STP, R.O. and MEE. The daily record of the energy consumption (unit) shall be maintained in separate log-book.
- 24 Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposal of to the TSDF.
- 25 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying effluent.
- 26 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.
- 27 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein a ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.

Validity unknown Signature valid

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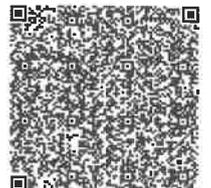
Dispatch Date: Jul 8 2022 12:01PM

Unit Id : 117497

- 28 That the industry shall provide stack of required adequate height (not less than 40 meters from ground level) and adequate air pollution control measures at the husk-fired boiler of 25 TPH capacity to achieve the prescribed norms as mentioned at condition no. 6.
- 29 That industry shall provide stack of adequate height, acoustic enclosure with two nos. of D.G. sets of 500 KVA capacity each as per standards prescribed under the Environment (Protection) Act, 1986 and Air Act, 1981.
- 30 That safe and adequate infrastructure facility for stack emission monitoring shall be provided with the stack of husk-fired boiler(25 TPH).
- 31 That the industry shall provide centralized air cleaning system i.e., fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.
- 32 The project proponent shall ensure proper channelization of the fugitive emissions from the various activities/processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve a clean and safe environment in and around the premises of the unit.
- 33 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing, etc.
- 34 That covered shed shall be provided for storage of boiler ash.
- 35 That industry shall regularly carry out fumigation to take care of the problems of pests/flies.
- 36 That the industry shall maintain good housekeeping all the time.
- 37 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.
- 38 That industry shall provide the continuous online (24 x 7) emission and effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.
- 39 That burning of non-hazardous waste shall not be practiced inside or outside the industry premises.
- 40 That transportation of hazardous/ other wastes shall be carried out through authorized vehicles only.

Validity unknown Signature valid

Digitally signed by Niraj Mathur
 Date: 2022.07.08 12:01:30 IST
 Reason: Self-Tested
 Location:





Head Office (PDF)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-2716906

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File No : F(Tech)/Shri Ganganagar(Suratgarh)/7057(1)/2022-2023/1106-11

Order No: 2022-2023/PDF/4078

Dispatch Date: Jul 8 2022 12:01PM

Unit Id : 117497

- 41 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989, Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.
- 42 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that in case of non-functioning of the pollution control equipments the production process stops automatically.
- 43 That industry shall provide a green belt in 33% of the plot area using the concept of the social forestry and will develop a green belt outside the project premises in adjacent areas wherever adequate land is not available within the industrial premises
- 44 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- 45 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.
- 46 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the Water Act and Air Act.
- 47 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 48 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal

Validity unknownSignature valid

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 Location:



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Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Order No : 2022-2023/PDF/4078

Dispatch Date: Jul 8 2022 12:01PM

Unit Id : 117497

action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[PDF]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh to ensure compliance of consent conditions.
- 2 Master File.

Group Incharge[PDF]

Validity unknown Signature valid

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भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Grain Based Distillery By Karvjya Ethnoxy Private Limited		
Project Address:	Village Bhopalpura, Tehsil Suratgarh, District- Sri Ganganagar,		
Village:	Bhopalpura	Block:	Suratgarh
District:	Ganganagar	State:	Rajasthan
Pin Code:			
Communication Address:	Shri Jitendra Singh, 26, Rail Nagar, Near Nirman Nagar Jaipur, Rajasthan, , Jaipur, Rajasthan - 302019		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/IND/ORIG/2021/14066											
2. Application No.:	21-4/16203/RJ/IND/2021	3. Category: (GWRE 2020)	Safe									
4. Project Status:	New Project	5. NOC Type:	New									
6. Valid from:	10/12/2021	7. Valid up to:	09/12/2024									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	487.00	160710.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:3						Total Proposed No.:1					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	3	0	0	0	0	0	1	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):	321420.00											
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers			Monitoring Mechanism								
				Manual	DWLR**	DWLR With Telemetry						
**DWLR - Digital Water Level Recorder	1			0	1	0						

(Compliance Conditions given overleaf)

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Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

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SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells / tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Grain Based Distillery By Karvjya Ethnox Private Limited												
Project Address:	Village Bhopalpura, Tehsil Suratgarh, District- Sri Ganganagar,												
Village:	Bhopalpura	Block:	Suratgarh										
District:	Ganganagar	State:	Rajasthan										
Pin Code:													
Communication Address:	Shri Jitendra Singh, 26, Rail Nagar, Near Nirman Nagar Jaipur, Rajasthan, , Jaipur, Rajasthan - 302019												
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004												
1. NOC No.:	CGWA/NOC/IND/REN/1/2025/11174	2. Date of Issuance	19/03/2025										
3. Application No.:	21-4/16203/RJ/IND/2021	4. Category: (GWRE 2024)	Safe										
5. Project Status:	Nothing	6. NOC Type:	Extension										
7. Valid from:	10/12/2024	8. Valid up to:	09/12/2027										
9. Ground Water Abstraction Permitted:													
	Fresh Water		Saline Water		Dewatering		Total						
	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day m ³ /year						
	487.00	160710.00					487.00 160710.00						
10. Details of ground water abstraction /Dewatering structures													
	Total Existing No						Total Proposed No						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	3	0	0	0	0	0	1	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
11. Ground Water Abstraction/Restoration Charges paid (Rs.):									0.00				
12. Environment Compensation (if applicable) paid (Rs.):									0.00				
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	1						0	1	0				

(Compliance Conditions given overleaf)

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Website: cgwa-noc.gov.in

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SAVE WATER - SAVE LIFE

CENTRAL GROUND WATER AUTHORITY

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
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Validity of this NOC shall be subject to compliance of the following conditions:

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- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

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- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
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- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
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- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

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SAVE WATER - SAVE LIFE

CENTRAL GROUND WATER AUTHORITY

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Head Office (PDF)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-2716906



Registered

File No : F(Tech)/SRI GANGANAGAR(Suratgarh)/7127(1)/2024-2025/2508-2510

Order No : 2024-2025/PDF/4226

Date: Feb 3 2025 3:54PM

Unit Id : 117497

M/s KARVJYA ETHNOXY PRIVATE LIMITED

26, Rail Nagar, Near Nirman Nagar, Jaipur , Jaipur

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 11/11/2024 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Distillery plant** situated at **2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM Bhopalpura Tehsil:Suratgarh District:SRI GANGANAGAR** , Rajasthan, subject to the following conditions:-

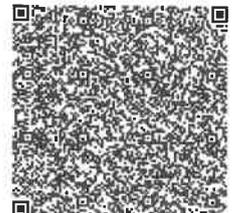
- 1 That this Consent to Operate is valid for a period from **03/02/2025** to **31/01/2030** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
CO2	By Product	40.00 TPD
DDGS	By Product	60.00 TPD
ETHNOL	Product	100.00 KLD
Power Co-generation	Product	2.50 MW

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Validity unknownSignature valid

Digitally signed by Sushil Choudhary
 Date: 2025.02.03 15:55:21 IST
 Reason: SelfAttested
 Location:





Head Office (PDF)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-2716906

Registered

File No : F(Tech)/SRI GANGANAGAR(Suratgarh)/7127(1)/2024-2025/2508-2510

Order No : 2024-2025/PDF/4226

Date: Feb 3 2025 3:54PM

Unit Id : 117497

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	7.000	NIL	7.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	670.000	670.000	NIL Zero Discharge

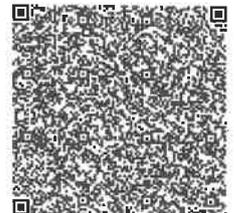
- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Husk Fired Boiler (25 TPH)(25TPH)	ADEQUATE STACK HEIGHT , ESP	SO2 Particulate Matter NOx	600 mg/Nm3 at 6 percent dry O2 50 mg/Nm3 300 mg/Nm3 at 6 percent dry O2
Two DG Sets of 500 KVA capacities(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That the **Distillery plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Validity unknown Signature valid

Digitally signed by Sushil Choudhary
 Date: 2025.02.03 16:55:21 IST
 Reason: Self Attested
 Location:





Head Office (PDF)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-2716906

Registered

File No : F(Tech)/SRI GANGANAGAR(Suratgarh)/7127(1)/2024-2025/2508-2510

Order No: 2024-2025/PDF/4226

Date: Feb 3 2025 3:54PM

Unit Id : 117497

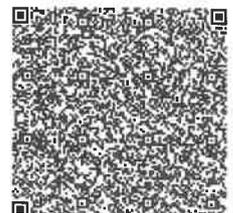
- 7 That the Trade Effluent shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Parameters	Standards
pH Value	Between 6.5 to 9.0
Biochemical Oxygen Demand (3 days at 27C)	Not to exceed 10 mg/l
Chemical Oxygen Demand	Not to exceed 50 mg/l
NH4 (N)	5 mg/l
N total	10 mg/l
Total Suspended Solids	Not to exceed 20 mg/l
Fecal Coliform (MPN per 100 ml)	Not to exceed 100

- 8 That this Consent to Operate is issued for production of grain based Ethanol plant under ethanol blended petrol programme for production of Ethanol @ 100 KLD, Power Generation @ 2.5 MW, CO₂ @ 40 TPD (By-product) & DDGS @ 60 TPD (By-product) on converted land at village - Bhopalpura, Tehsil - Suratgarh, District - Sri Ganganagar.
- 9 That the Plant shall be operational only after complete installation of ETP and duly verified by Regional Officer, RSPCB, Hanumangarh.
- 10 That the industry shall complete the installation work of ETP/CPU before 28.02.2025, failing which, Bank Guarantee of Rs. 31,00,000/- (Rupees Thirty One Lakhs only) shall be forfeited without any notice in the matter.
- 11 That the industry shall submit the compliance to this office as well as to Regional Office, RSPCB, Hanumangarh after completion of installation work of ETP/CPU and make a request for inspection before operation of plant.
- 12 That this Consent to Operate is being issued on a total capital investment of Rs. 144.3094 Crs. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.
- 13 That the industry shall comply with the conditions of the Environmental Clearance issued by the MoEF&CC, Govt. of India issued vide letter no. IA-J-11011/443/2021-IA-II(I) dated 03/03/2022.

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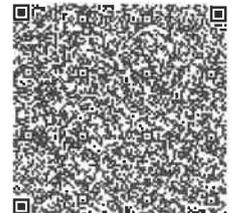
Date: Feb 3 2025 3:54PM

Unit Id : 117497

- 14 That industry shall not carry out any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.
- 15 That total water consumption shall not exceed 1124 KLD consisting of 407 KLD of freshwater from borewell and 717 KLD of recycled water.
- 16 That industry shall comply with the condition of NOC no. CGWA/NOC/IND/ORIG/2021/14066 issued by CGWA for the abstraction of groundwater up to 487 KLD and submit the renewed NOC from time to time.
- 17 That total trade effluent generation shall not exceed 670 KLD and same shall be treated through Condensate Polishing Unit (CPU)/ Effluent Treatment Plant (ETP) of combined capacity of 900 KLD followed by two stage R.O. plant. The R.O. permeate generated shall be recycled/reused in process/cooling tower, within the premises.
- 18 That R.O. reject shall be treated through MEE of adequate capacity followed by ATFD.
- 19 That the wet cake solids & syrup solids shall be sent to dryer unit. The dryer condensate shall be sent to ETP for further treatment & DDGS shall be used as cattle feed.
- 20 That the spent lees and thin slops, Boiler steam condensate and vacuum pump sealing shall be treated in ETP followed by RO and reused/recycled in process/cooling tower.
- 21 That the domestic effluent (7 KLD) shall be treated through scientifically designed sewage treatment plant (STP) of 10 KLD capacity up to the norms mentioned at condition no. 7 and treated domestic effluent shall be used for plantation/horticulture within the premises.
- 22 That the industry shall not discharge treated or untreated trade effluent inside and/or outside the premises in any case and maintain zero liquid discharge status.
- 23 That proper and scientific arrangement shall be made for utilization of treated sewage for plantation so as to ensure that there is no cess pool formation in the premises or in the plantation area.
- 24 That the industry shall maintain metering arrangement for freshwater intake, raw water consumption, water used for different purposes, and for measuring of effluent generated, treated, reused, ETP & STP inlet & outlet, and R.O. & MEE inlet & outlet. The daily logbook shall be maintained.

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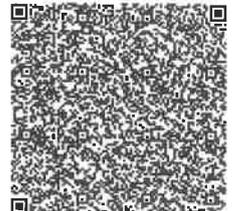
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Unit Id : 117497

- 25 That the industry shall maintain separate energy meters at pollution control measures, ETP, STP, R.O. and MEE. The daily record of the energy consumption (unit) shall be maintained in separate log-book.
- 26 That Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposal of to the TSDF.
- 27 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying effluent.
- 28 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.
- 29 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein a ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 30 That the industry shall maintain stack of required adequate height (not less than 40 meters from ground level) and adequate air pollution control measures at the husk-fired boiler of 25 TPH capacity to achieve the prescribed norms as mentioned at condition no. 6.
- 31 That industry shall maintain stack of adequate height, acoustic enclosure with two nos. of D.G. sets of 500 KVA capacity each as per standards prescribed by the CPCB.
- 32 That safe and adequate infrastructure facility for stack emission monitoring shall be maintained with the stack of husk-fired boiler (25 TPH).
- 33 That the industry shall provide centralized air cleaning system i.e., fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.
- 34 That the project proponent shall ensure proper channelization of the fugitive emissions from the various activities/processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve a clean and safe environment in and around the premises of the unit.
- 35 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing, etc.
- 36 That covered shed shall be maintained for storage of boiler ash.
- 37 That industry shall regularly carry out fumigation to take care of the problems of pests/flies.
- 38 That the industry shall maintain good housekeeping all the time.

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Choudhary
Date: 2025.02.03 15:55:21 IST
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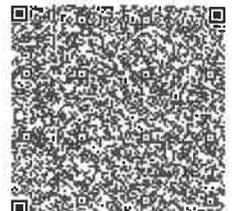
Date: Feb 3 2025 3:54PM

Unit Id : 117497

- 39 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.
- 40 That industry shall maintain the continuous online (24 x 7) emission and effluent monitoring system along with flow meter & PTZ cameras in accordance with guidelines issued by Rajasthan State Pollution Control Board/Central Pollution Control Board and get it connected with CPCB & RSPCB server for transmission of data.
- 41 That the industry shall comply with the provisions of the Manufacture, Storage & Import Chemical Rules, 1989, Hazardous & other Wastes (Management & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991, as applicable.
- 42 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipments, that in case of non-functioning of the pollution control equipments, the production process stops automatically.
- 43 That industry shall maintain a green belt in 33% of the plot area using the concept of the social forestry and will develop a green belt outside the project premises in adjacent areas wherever adequate land is not available within the industrial premises.
- 44 That the industry shall submit quarterly compliance report of the conditions of consent to operate to this office as well as Regional Office, Hanumangarh.
- 45 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- 46 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.
- 47 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 48 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

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Digitally signed by Sushil Choudhary
 Date: 2025.02.03 10:55:21 IST
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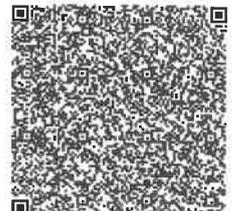
Unit Id : 117497

- 49 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 50 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 51 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 52 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 53 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 54 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 55 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

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Digitally signed by Sashi
 Choudhary
 Date: 2025.02.03 15:55:21 IST
 Reason: Self Attested
 Location:



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Phone: 0141-2716906

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Order No : 2024-2025/PDF/4226

Date: Feb 3 2025 3:54PM

Unit Id : 117497

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[PDF]

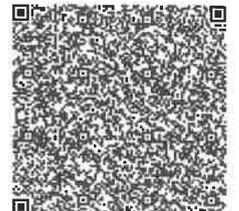
(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Hanumangarh to inspect the industry to verify the CTO conditions and submit verification report by 20.02.2025 positively.
- 2 Master File.

Group Incharge[PDF]

Validity unknown Signature valid

Digitally signed by Sushmi
Choudhary
Date: 2025.02.03 15:55:21 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716906 Fax: 0141-2716906



Registered

File No: F(HSW)/SRI

Date:- 16/07/2025

GANGANAGAR(Suratgarh)/12(1)/2025-2026/1306-1308
Unit Id : 117497

M/s KARVJYA ETHNOXY PRIVATE LIMITED

26, Rail Nagar, Near Nirman Nagar, Jaipur , Jaipur

Sub:- Authorization for operating a facility for Collection, Generation, Reception, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application received on 20/03/2025 and subsequent correspondence.

Sir

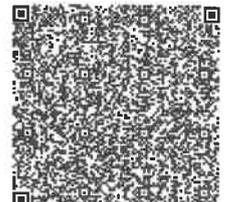
- 1 Number of authorization RPCB/HWM/2025-2026/PDF/HSW/3.
- 2 Application Number : 393222 dated : 20/03/2025 .
- 3 **Director of M/s KARVJYA ETHNOXY PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for Collection, Generation, Reception, Storage of Hazardous waste on the premises situated at 2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM Tehsil: Suratgarh District: SRI GANGANAGAR.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	D i s c a r d e d containers/Barrels/Liners used for hazardous wastes/chemicals	I	33.1	500.00 NOS./ANNUM	M/s Continental Petroleum, Behror
2	Contaminated cotton rags or other cleaning materials	I	33.2	0.60 MTA	M/s Continental Petroleum, Behror
3	Spent ion exchange resin containng Toxic metals	I	35.2	2.00 MTA	M/s Continental Petroleum, Behror
4	Chemical sludge from waste water treatment	I	35.3	2.20 MTA	M/s Continental Petroleum, Behror
5	Concentration or evaporation residues	I	37.3	0.50 MTA	M/s Continental Petroleum, Behror

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Digitally signed by **Prashant Kumar Agarwal**
Date: 2025.07.16 10:07:18 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-2716906 Fax: 0141-2716906

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File No: F(HSW)/SRI

Date:- 16/07/2025

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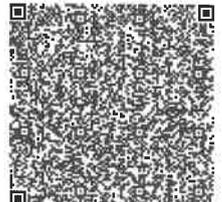
Unit Id : 117497

6	Used or spent oil	I	5.1	2.00 KLA	M/s Continental Petroleum, Behror
7	Wastes / residues containing oil	I	5.2	0.50 MTA	M/s Continental Petroleum, Behror

4 The authorization shall be in force for period from **20/03/2025** to **28/02/2030** .

Validity unknown Signature valid

Digitally signed by Anand Kumar
 Agarwal
 Date: 2025.07.16 08:07:18 IST
 Reason: Self Attested
 Location:





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4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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GANGANAGAR(Suratgarh)/12(1)/2025-2026/1306-1308

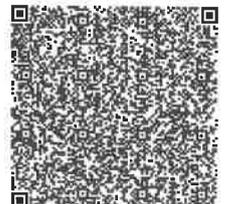
The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

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 Agarwal
 Date: 2025.07.16 16:07:18 IST
 Reason: Self Attested
 Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Date:- 16/07/2025

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Unit Id : 117497

of as per specific conditions of authorisation.

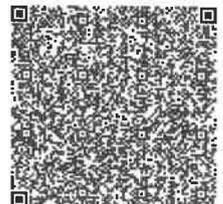
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried out without prior authorization from Rajasthan State Pollution Control Board as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior & valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/receiver whoever arrange the transportation.
- 10 That the hazardous waste generated shall be disposed off strictly within 90 days.
- 11 That unit shall label the hazardous waste containers as per Form-8 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

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Digitally signed by Anand Kumar
 Agarwal
 Date: 2025.07.16 15:07:18 IST
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 Location:





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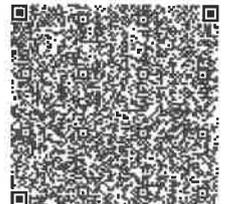
GANGANAGAR(Suratgarh)/12(1)/2025-2026/1306-1308

Unit Id : 117497

- 12 **That the unit shall maintain the record of hazardous waste generated, procured, utilized and disposed as per the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.**
- 13 **That the industry shall ensure the compliance of all the measures stipulated/ mentioned in the "Emergency Response Plan" submitted by the industry, during any emergency situation.**
- 14 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 15 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 16 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 17 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.
- 18 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 19 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 20 **That this Authorization is being issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other rules for the time-being in force, rests with the industry/unit/project proponent.**

Validity unknown Signature valid

Digitally signed by A and Kumar
 Agarwal
 Date: 2025.07.16 05:07:18 IST
 Reason: Self Attested
 Location:





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GANGANAGAR(Suratgarh)/12(1)/2025-2026/1306-1308

Unit Id : 117497

- 21 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This bears the approval of the competent authority.

Yours sincerely,

Group Incharge

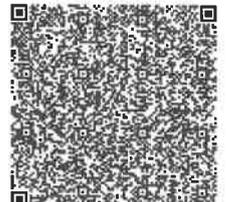
Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Hanumangarh to ensure compliance of Authorization conditions
- 2 Master File

Group Incharge

Validity unknown Signature valid

Digitally signed by Anand Kumar
Agarwal
Date: 2025.07.16 10:07:18 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 2866

Report On : 11/11/2025

I hereby certify that I **Dr Kriti Sharma**, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 06/11/2025 from **Puneet Kumar, JSO, Hanumangarh ,RSPCB Hanumangarh** a sample of **Source Emission (Stack)** of **M/S KARVJYA ETHNOXY PRIVATE LIMITED , Plant - Distillery [117497] ,2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM , City- Bhopalpura Tehsil-Suratgarh , District- SRI GANGANAGAR** Collected from **stack attached with ESP** Collected on **04/11/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **11/11/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	32

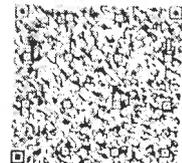
The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **11/11/2025**

Dr Kriti Sharma
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bikaner
33, Phase-II, Bichwal Industrial Area, Bikaner
Phone: 0151-2250006

Signature valid

Digitally signed by Dr Kriti Sharma
Date: 2025.11.11 16:31:13 IST
Reason: Signed
Location:



"Sept 2025"

DATE

Date	Opening Reading (in M ³)	Closing Reading (in M ³)	Consumption (In M ³ /Day)
1-9-2025	39651	39651	—
2-9-2025	39651	"	—
3-9-2025	39651	"	—
4-9-2025	39651	39953	302
5-9-2025	39953	40351	398
6-9-2025	40351	40754	403
7-9-2025	40754	41149	395
8-9-2025	41149	41556	407
9-9-2025	41556	41959	403
10-9-2025	41959	42364	405
11-9-2025	42364	42759	395
12-9-2025	42759	43162	403
13-9-2025	43162	43559	397
14-9-2025	43559	43963	404
15-9-2025	43963	44370	407
16-9-2025	44370	44776	406
17-9-2025	44776	45177	401
18-9-2025	45177	45575	398
19-9-2025	45575	45978	403
20-9-2025	45978	46380	402
21-9-2025	46380	46786	406
22-9-2025	46786	47188	402
23-9-2025	47188	47588	400
24-9-2025	47588	47994	406
25-9-2025	47944	48342	398
26-9-2025	48342	48342	—
27-9-2025	48342	48742	400
28-9-2025	48742	49143	401
29-9-2025	49143	49539	396
30-9-2025	49539	49934	395

classmate

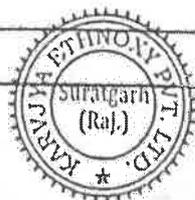
PAGE

" Oct 2025 "

DATE

DATE	Opening Reading (in M ³)	Closing Reading (in M ³)	Consumption (in M ³ /DAY)	
1-10-2025	49934	50324	390	
2-10-2025	50324	50729	405	
3-10-2025	50729	51127	398	
4-10-2025	51127	51528	401	
5-10-2025	51528	51888	360	
6-10-2025	51888	52289	401	
7-10-2025	52289	52590	301	
8-10-2025	52590	52962	372	
9-10-2025	52962	53363	401	
10-10-2025	53363	53761	398	
11-10-2025	53761	54156	395	
12-10-2025	54156	54543	387	
13-10-2025	54543	54945	402	
14-10-2025	54945	55335	390	
15-10-2025	55335	55736	401	
16-10-2025	55736	56141	405	
17-10-2025	56141	56534	393	
18-10-2025	56534	56936	402	
19-10-2025	56936	57334	398	
20-10-2025	57334	57724	390	
21-10-2025	57724	58125	401	
22-10-2025	58125	58526	401	
23-10-2025	58526	58924	398	
24-10-2025	58924	59313	389	
25-10-2025	59313	59719	406	
26-10-2025	59719	60113	394	
27-10-2025	60113	60283	170	shut down
28-10-2025	60283	60283	Nil	
29-10-2025	60283	60283	-	
30-10-2025	60283	60553	270	
31-10-2025	60553	60937	384	

classmate



PAGE

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1110

Report On : 11/11/2025

I hereby certify that I Dr Kriti Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/11/2025 from Puneet Kumar, JSO, Hanumangarh ,RSPCB Hanumangarh a sample of Water of M/S KARVJYA ETHNOXY PRIVATE LIMITED , Plant - Distillery [117497] ,2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM , City- Bhopalpura Tehsil- Suratgarh , District- SRI GANGANAGAR Collected from Borewell no. 3 Collected on 04/11/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/11/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.01
2	Chemical Oxygen Demand (COD) mg/l	14
3	Chloride as Cl mg/l	119
4	Sulphate as SO mg/l	126
5	Hardness (Total) as CaCO ₃ mg/l	211
6	Hardness (Calcium) as CaCO ₃ mg/l	112
7	Magnesium Hardness as CaCO ₃ mg/l	100
8	Calcium (Titrimetric) as Ca mg/l	45
9	Magnesium as Mg mg/l	24
10	Total Dissolved Solids mg/l	1096
11	Total Alkalinity as CaCO ₃ mg/l	140

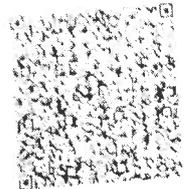
The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 11/11/2025

Dr Kriti Sharma

Signature valid

Digitally signed by Kriti Sharma
Date: 2025.11.11 16:47:12 IST
Reason: See nested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1111

Report On : 11/11/2025

I hereby certify that I Dr Kriti Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/11/2025 from Puneet Kumar, JSO, Hanumangarh ,RSPCB Hanumangarh a sample of Water of M/S KARVJYA ETHNOXY PRIVATE LIMITED , Plant - Distillery [117497] ,2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM , City- Bhopalpura Tehsil- Suratgarh , District- SRI GANGANAGAR Collected from Borewell no. 2 Collected on 04/11/2025. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 11/11/2025 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	8.07
2	Chemical Oxygen Demand (COD) mg/l	10
3	Chloride as Cl mg/l	122
4	Sulphate as SO mg/l	127
5	Hardness (Total) as CaCO ₃ mg/l	171
6	Hardness (Calcium) as CaCO ₃ mg/l	125
7	Magnesium Hardness as CaCO ₃ mg/l	46
8	Calcium (Titrimetric) as Ca mg/l	50
9	Magnesium as Mg mg/l	11
10	Total Dissolved Solids mg/l	1100
11	Total Alkalinity as CaCO ₃ mg/l	130

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 11/11/2025

Dr Kriti Sharma

Signature valid

Digitally signed by Kriti Sharma
Date: 2025.11.11 16:39:57 IST
Reason: Sent as requested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1112

Report On : 11/11/2025

I hereby certify that I **Dr Kriti Sharma**, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/11/2025 from **Puneet Kumar, JSO, Hanumangarh ,RSPCB Hanumangarh** a sample of Water of **M/S KARVJYA ETHNOXY PRIVATE LIMITED , Plant - Distillery [117497] ,2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM , City- Bhopalpura Tehsil- Suratgarh , District- SRI GANGANAGAR** Collected from **Borewell no. 1** Collected on **04/11/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **11/11/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.79
2	Total Suspended Solids mg/l	NT
3	Chemical Oxygen Demand (COD) mg/l	12
4	Chloride as Cl mg/l	127
5	Sulphate as SO mg/l	132
6	Hardness (Total) as CaCO ₇ mg/l	199
7	Hardness (Calcium) as CaCO ₇ mg/l	177
8	Magnesium Hardness as CaCO ₇ mg/l	22
9	Calcium (Titrimetric) as Ca mg/l	71
10	Magnesium as Mg mg/l	5
11	Total Alkalinity as CaCO ₇ mg/l	135

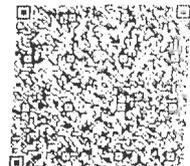
The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **11/11/2025**

Dr Kriti Sharma

Signature valid

Digitally signed by **Dr Kriti Sharma**
Date: 2025.11.11 16:48:24 IST
Reason: Self Requested
Location:



E.T.P TOTAL INLT-OUTLET WATER

DATE	SPENT LESS IN KLD	PROCESS CONDENSATE IN KLD	DRYER CONDENSATE IN KLD	COOLING TOWER CONDENSATE IN KLD	TOTAL CPU ETP INLET	CPU ETP OUTLET	RC RECYCL MEE INLET
01-9-2025	-	-	-	-	-	-	-
02-9-2025	-	-	-	-	-	-	-
03-9-2025	-	-	-	-	-	-	-
04-9-2025	-	-	-	-	-	-	-
05-9-2025	97.02	473.22	79.20	82.17	731.61	709.88	21.73
06-9-2025	73.56	368.54	61.68	63.99	569.77	552.85	16.92
07-9-2025	76.83	374.75	62.72	65.07	579.38	562.17	17.21
08-9-2025	88.20	430.68	72.08	74.78	665.84	646.06	19.78
09-9-2025	96.82	472.26	79.04	82.00	730.13	708.45	21.68
10-9-2025	95.55	466.05	78.00	80.93	720.53	699.12	21.41
11-9-2025	84.87	413.95	69.28	71.88	639.97	620.97	19.00
12-9-2025	97.80	477.04	79.84	82.83	737.52	715.62	21.90
13-9-2025	85.85	418.72	70.08	72.71	647.36	628.14	19.22
14-9-2025	96.04	468.44	78.40	81.34	724.22	702.71	21.51
15-9-2025	96.24	469.40	78.56	81.51	725.70	704.14	21.56
16-9-2025	93.10	434.10	76.00	78.85	702.05	681.20	20.85
17-9-2025	96.92	472.74	79.12	82.09	730.87	709.16	21.71
18-9-2025	97.12	473.70	79.28	82.25	732.35	710.60	21.75
19-9-2025	97.02	473.22	79.20	82.17	731.61	709.88	21.73
20-9-2025	97.02	473.22	79.20	82.17	731.61	709.88	21.73
21-9-2025	97.51	475.61	79.60	82.39	735.31	713.47	21.84
22-9-2025	97.20	474.08	79.34	82.32	732.93	711.16	21.77
23-9-2025	97.10	473.59	79.26	82.23	732.18	710.43	21.75
24-9-2025	97.86	477.34	79.89	82.88	737.97	716.05	21.92
25-9-2025	63.70	310.70	52.00	53.95	480.35	466.08	14.27
26-9-2025	-	-	-	-	-	-	-
27-9-2025	59.32	289.32	48.42	50.24	447.32	434.02	13.30
28-9-2025	97.62	476.16	79.69	82.68	736.15	714.29	21.86
29-9-2025	97.28	474.47	79.41	82.39	733.54	711.75	21.79
30-9-2025	91.25	445.07	74.49	77.28	688.09	667.65	20.44

1-10-2025

October

E.T.P Total inlet-outlet water

Date	SPENT LESS	Process DRYER			Total G.P.U.P. inlet	E.T.P outlet	Proposed MFF
		Combust	Condensed	Coaling Power			
1-10-2025	97.03	473.56	79.96	82.23	732.13	710.39	21.74
2-10-2025	97.97	477.84	79.97	82.97	738.78	716.81	21.97
3-10-2025	97.23	474.27	79.38	82.35	735.93	711.45	21.78
4-10-2025	97.47	475.42	79.57	82.35	737.01	713.18	21.83
5-10-2025	83.05	406.09	67.80	70.34	626.28	607.68	18.60
6-10-2025	112.53	207.46	84.72	36.02	320.73	311.21	9.52
7-10-2025	97.39	473.01	79.50	82.48	734.37	712.56	21.81
8-10-2025	97.28	474.50	79.41	82.39	735.58	711.80	21.78
9-10-2025	97.12	473.73	79.29	82.26	732.40	710.65	21.75
10-10-2025	97.80	477.01	79.83	82.83	737.46	715.56	21.90
11-10-2025	97.96	477.81	79.97	82.97	738.70	716.76	21.94
12-10-2025	97.03	473.29	79.21	82.18	731.71	709.93	21.78
13-10-2025	97.02	473.22	79.20	82.18	731.61	709.88	21.73
14-10-2025	97.03	473.25	79.21	82.27	731.66	709.93	21.73
15-10-2025	97.13	473.77	79.28	82.37	732.47	710.71	21.76
16-10-2025	97.26	474.29	79.40	82.34	733.42	711.64	21.78
17-10-2025	97.22	474.20	79.36	82.51	733.12	711.55	21.77
18-10-2025	97.42	475.18	79.58	82.88	734.64	712.82	21.82
19-10-2025	97.85	477.28	79.88	82.72	737.89	715.98	21.91
20-10-2025	97.67	476.40	79.73	82.71	736.53	714.66	21.87
21-10-2025	97.65	476.31	79.72	82.36	736.39	714.66	21.73
22-10-2025	97.24	474.29	79.38	82.70	733.26	714.52	21.76
23-10-2025	97.65	476.30	79.72	82.21	736.37	711.48	21.89
24-10-2025	97.06	473.43	79.24	82.25	731.94	714.50	21.78
25-10-2025	97.11	473.65	79.27	82.90	732.28	710.20	21.75
26-10-2025	97.88	477.40	79.90	82.80	738.08	710.53	21.55
27-10-2025	88.24	430.11	72.04	74.74	665.43	645.66	19.76
28-10-2025	0.00	—	—	—	—	—	—
29-10-2025	0.00	—	—	—	—	—	—
30-10-2025	0.00	—	—	—	—	—	—
31-10-2025	97.97	477.83	79.97	82.97	738.74	716.80	21.94

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1113

Report On : 11/11/2025

I hereby certify that I Dr Kriti Sharma, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 06/11/2025 from Puneet Kumar, JSO, Hanumangarh ,RSPCB Hanumangarh a sample of Waste Water of M/S KARVJYA ETHNOXY PRIVATE LIMITED , Plant - Distillery [117497] ,2 DOA,Stone no 24/2,24/10,Murba No 49-50,Under Panchayat 1LM , City- Bhopalpura Tehsil-Suratgarh , District- SRI GANGANAGAR Collected from Final outlet of STP within premises Collected on 04/11/2025. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on 11/11/2025 and declare the result of the analysis to be as below :-

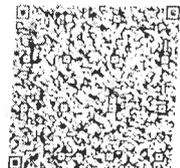
S. No.	Parameters	Result
1	pH	7.66
2	Total Suspended Solids mg/l	30
3	Chemical Oxygen Demand (COD) mg/l	73
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	22
5	Oil & Grease mg/l	NT

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 11/11/2025

Dr Kriti Sharma
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Bikaner
33, Phase-II, Bichwal Industrial Area, Bikaner
Phone: 0151-2250006

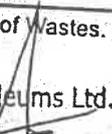
Signature valid

Digitally signed by Kriti Sharma
Date: 2025.11.11 16:44:21 IST
Reason: Signed
Location:



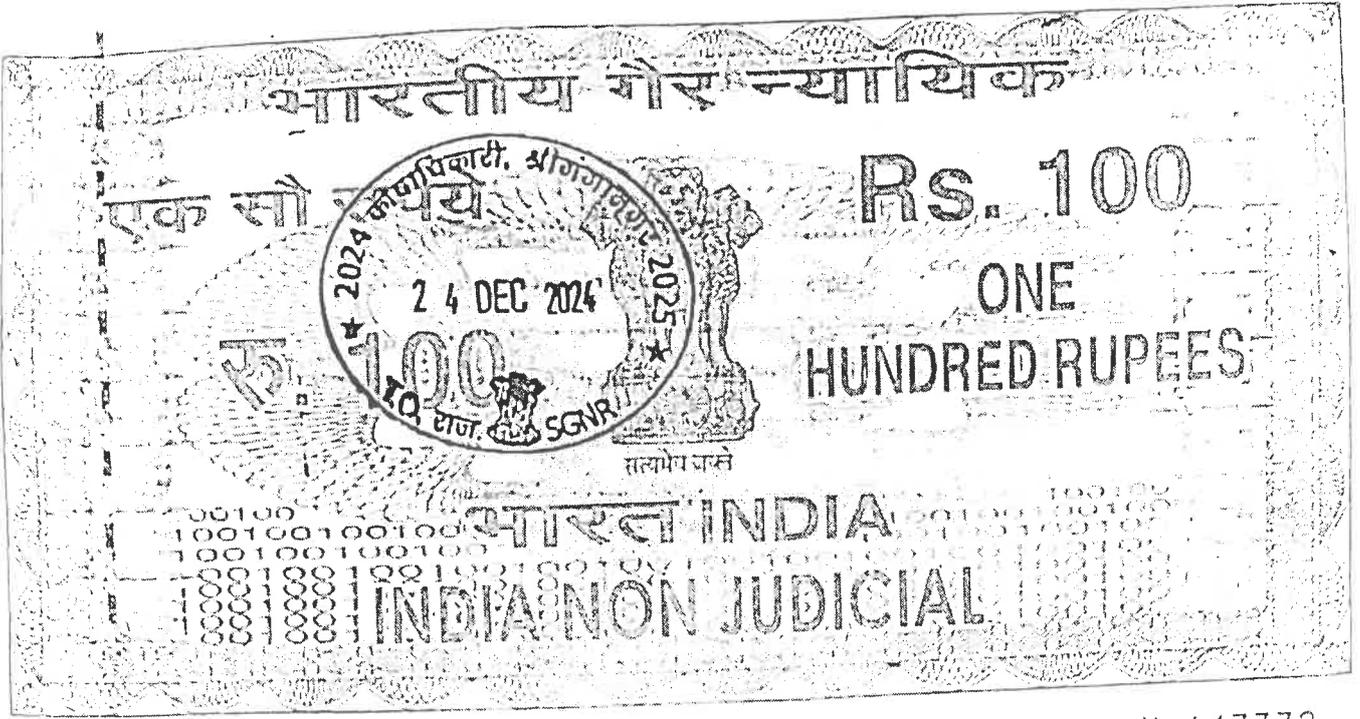
FORM - 10 [See Rule 19(1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE

8661
3. Manifest Document No.

1. Sender's name & mailing address (Including Ph. No. and email)	Kardya Ethnoky Private Limited 2 DOA, Near-Vill- Bhopal Pura, Teh- Suratgarh Dist- Srihanganjer, Raj, 335804																				
2. Sender's Authorisation No.	RPCB/HWM/2025-2026/PDF/HSW/3																				
4. Transporter's Name & Address (Including Phone No. & email)	Continental Petroleum Limited, Plot No. A-166 & F-162-165, RIICO Industrial Area, Behror - 301 701 Dist. Alwar (Rajasthan) Mobile : 94137 37390																				
5. Type of Vehicle.	(Truck / Tanker / Special Vehicle)																				
6. Transporter's Registration No.	RPCB/HWM/2022-2023/HSW/HSW/9 dated 09-06-2022 valid from 12/03/2022 to 31/03/2027																				
7. Vehicle Registration No.	RJ14GN4920 / HR55AK0233 / RJ 32 GD 5865																				
8. Receiver's name & mailing address (including phone No. and email)	Continental Petroleum Ltd. Plot No. A-166 & F-162-165 RIICO Industrial Area Behror - 301 701 Dist. Alwar (Rajasthan) Mobile : 94137 37390 email : conpetco.incineration@gmail.com																				
9. Receiver's Authorisation No.	RPCB/HWM/2022-2023/HSW/HSW/8 dated 09-06-2022 valid from 01/03/2022 to 28/02/2027																				
10. Waste Description (Tick as applicable)	<table border="1"> <thead> <tr> <th>1. Used Oil</th> <th>2. Waste Oil</th> <th>3. Hazardous Waste</th> </tr> <tr> <th>Waste Description</th> <th>Category No.</th> <th>Qty. in Kgs./Ltr</th> </tr> </thead> <tbody> <tr> <td>1. Used or spent Oil</td> <td>5.1</td> <td>170 LTR</td> </tr> <tr> <td>2. Waste Or residue (Containing Oil)</td> <td>5.2</td> <td>50 LTR</td> </tr> <tr> <td>3. Spent ion Exchange resin</td> <td>35.2</td> <td>150 LTR</td> </tr> <tr> <td>4. Chemical sludge from waste water treatment</td> <td>35.3</td> <td>200 Kg</td> </tr> </tbody> </table>			1. Used Oil	2. Waste Oil	3. Hazardous Waste	Waste Description	Category No.	Qty. in Kgs./Ltr	1. Used or spent Oil	5.1	170 LTR	2. Waste Or residue (Containing Oil)	5.2	50 LTR	3. Spent ion Exchange resin	35.2	150 LTR	4. Chemical sludge from waste water treatment	35.3	200 Kg
1. Used Oil	2. Waste Oil	3. Hazardous Waste																			
Waste Description	Category No.	Qty. in Kgs./Ltr																			
1. Used or spent Oil	5.1	170 LTR																			
2. Waste Or residue (Containing Oil)	5.2	50 LTR																			
3. Spent ion Exchange resin	35.2	150 LTR																			
4. Chemical sludge from waste water treatment	35.3	200 Kg																			
11. Total Quantity	(.....MT / KL) / 370 Ltr + 200 Kg / LTRS																				
(No. of Bags/barrels/Containers)No. of Bags/Barrels/Containers																				
12. Physical Form / Consistency	Solid / Semi Solid / Sludge / Oily / Tarry / Slurry																				
13. Special Handling Instruction & Additional Information :																					
14. Sender's Certificate	<p>I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and categorised, packed, marked and labeled and are in all respects in proper condition for transport by road in accordance with applicable national Government Regulations.</p> <p>Name, Rubber stamp & Signature: </p> <table border="1"> <tr><th>Day</th><th>Month</th><th>Year</th></tr> <tr><td>18</td><td>09</td><td>2025</td></tr> </table>			Day	Month	Year	18	09	2025												
Day	Month	Year																			
18	09	2025																			
15. Transporter's acknowledgment of receipt of Wastes.	<p>For Continental Petroleum Ltd.</p> <p>Name, Rubber stamp & Signature: </p> <table border="1"> <tr><th>Day</th><th>Month</th><th>Year</th></tr> <tr><td>18</td><td>09</td><td>2025</td></tr> </table>			Day	Month	Year	18	09	2025												
Day	Month	Year																			
18	09	2025																			
16. CONTINENTAL PETROLEUMS LTD. Authorized Signatory	<p>RIICO Industrial Area Behror - 301 701 India Dist: Alwar, Rajasthan</p> <p>Name, Rubber stamp & Signature: </p> <table border="1"> <tr><th>Day</th><th>Month</th><th>Year</th></tr> <tr><td>18</td><td>09</td><td>2025</td></tr> </table>			Day	Month	Year	18	09	2025												
Day	Month	Year																			
18	09	2025																			

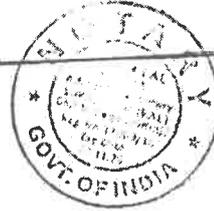
DISTRIBUTION OF MANIFEST FORM - 10

- Copy 1 (White) : To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
- Copy 2 (Yellow) : To be retained by the sender after taking signature on it from the transporter and the rest of the five copies to be carried by the transporter.
- Copy 3 (Pink) : To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
- Copy 4 (Orange) : To be handed over to the transporter by the receiver after accepting waste.
- Copy 5 (Green) : To be sent by the receiver to the State Pollution Control Board.
- Copy 6 (Blue) : To be sent by the receiver to the sender.
- Copy 7 (Grey) : To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.



राजस्थान RAJASTHAN

BM 643772

इकरारनामा

प्रथम पक्ष :-

श्री रूप सिंह कोली पुत्र श्री हेतराम कोली, निवासी उच्च माध्यमिक विद्यालय के पीछे, कोली पाड़ा, बयाना, तहसील-बयाना, जिला-भरतपुर, राजस्थान का हूँ। (आधार न. 5325 7161 7335)

द्वितीय पक्ष :-

कार्वजय एथनॉक्सी प्राइवेट लिमिटेड, (जरिये- श्री जितेंद्र सिंह, प्रबंधक निदेशक) पता :- 2 डीओ ए, भोपालपुरा तहसील सूरतगढ़, जिला श्री गंगानगर, राजस्थान में स्थित है, (आधार न. 3460 4912 0973)

1. यह कि चक 2 डी.ओ. ए, पटवार हल्का-भोपालपुरा, तहसील सूरतगढ़ के राजस्व रिकार्ड की जमाबन्दी सम्बन्ध 2071 ता 2074 की खाता सं. 14 नई 14 पुरानी में नामान्तरकरण सं. 557 दिनांक 07.09.2021 वेचान द्वारा पत्थर नं. 24/2 मुर्ब्बा नं. 50 किला नं. 1/2/0.0130 है० अ०क०, 2/0.2530 है० अ०क०, 3/0.2530 है०अ०क०, 4/0.2530 है०अ०क०, 5/21/0.1490 है०गै.मु.औ.प्रयोजन, 6/0.2530 है०गै.मु.औ.प्रयोजन, 7/0.2530 है०अ०क०, 8/0.2530 है०अ०क०, 9/0.2530 है०अ. क०, 10/1/0.2280 है०अ.क०, 11/0.2530 है०अ.क०, 12/0.2530 है०अ.क०, 13/0.2530 है०अ.क०, 14/0.2530

ATTESTED

MADAN LAL VERMA
Advocate & Notary
SURATGARH

For Karvya Ethnoxy Private Limited

Managing Director

AP 3460-4912-0973

भवानीशंकर गुप्ता, मुद्रांक विक्रेता, श्रीगंगानगर, अनुज्ञा पत्र संख्या-04/97

स्टाम्प वेल्चू व क्रम संख्या..... 120

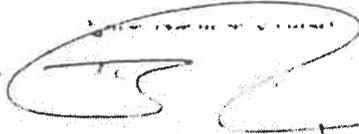
रजिस्टर क्रम संख्या... 2843 ...तारीख... 07/01/2025

मुद्रांक लेता का नाम... जितेंद्र सिंह

पिता/पति का नाम... 51. जगल सिंह

पता... इन्फो टेक्नोलॉजी कांसोली व. य. कुर्

प्रवाज... श्रीपिपरा



07/01/2025

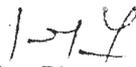
124

सन्तान स्टांप अधिनियम-1998 के अन्तर्गत स्टांप लेंग पर प्रयोज्य दर	
1. आवासीय अकारिचना प्रविष्टि श्रेणी (धारा 3-क) 10 %	12
2. 1998 की धारा 3-क के तहत स्टांप लेंग पर प्रयोज्य दर (धारा 3-क) 10 %	10
3. 1998 की धारा 3-क के तहत स्टांप लेंग पर प्रयोज्य दर (धारा 3-क) 10 %	10
कुल	30



- है०अ०क०, 15/0.2530 है०गै.मु.औ.प्रयोजन, 16/0.2530 है०गै.मु.औ.प्रयोजन, 17/0.2530 है०अ०क०, 18/0.2530 है०अ०क०, 19/0.2530 है०अ०क०, 20/0.2530 है०अ०क०, 21/0.2530 है०अ०क०, 22/0.2530 है०अ०क०, 23/0.2530 है०अ०क०, 24/0.2530 है०अ०क०, 25/0.2530 है०गै.मु.औ.प्रयोजन, कुल=5.9560 हेक्टेयर जिसका प्रथम पक्ष स्वामित्व तथा कब्जाधारी है,
2. यह कि प्रथम पक्ष की उक्त भूमि के किला न. 9,10,11,12 में डिग्गी बनी हुई है, तथा उसके पास की किला न 1,2 डिग्गी के लेवल से काफी नीचे है अर्थात किला न. 1,2 में बहुत बड़ा गहरा गड्ढा बना हुआ है। अतः यह कृषि योग्य नहीं है।
 3. यह कि प्रथम पक्ष को भूमि के किला 1,2 को कृषि योग्य बनाने की आवश्यकता है।
 4. यह कि प्रथम पक्ष अपनी उक्त भूमि को आज दिनांक 01/04/2025 से 28/02/2026 तक द्वितीय पक्ष को अपनी पराली की राखी से इसे भरने तथा समतल करने के लिए बिना किसी राशि/शुल्क/किराए के दे रहा है।
 5. यह कि द्वितीय पक्ष उक्त भूमि को बिना किसी राशि/शुल्क के भरेगा व समतल करेगा।
 6. यह कि द्वितीय पक्ष उक्त भूमि को अपनी पराली की राखी से भरकर समतल करके कृषि योग्य बनाएगा।

For Karviya Ethnoxy Private Limited


Managing Director

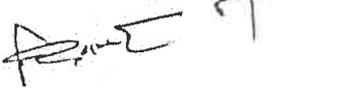
हस्ताक्षर प्रथम पक्ष :-

श्री रूप सिंह कोली पुत्र श्री हेतराम कोली,

हस्ताक्षर द्वितीय पक्ष :-

कार्वजय एथनॉक्सी प्राइवेट लिमिटेड,

(जितेंद्र सिंह, प्रबंधक निदेशक)

1. गवाह :- VINOD KUMAR . 
2. गवाह :- DIWAKAR . 

ATTESTED


MADAN LAL VERMA
Advocate & Notary
SURATGARH

05/25

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 06/11/2025

MONITORED BY : Puneet Kumar, JSO, Hanumangarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	2864	KARVJYA ETHNOXY PRIVATE LIMITED ,2 D.O.(A), Stone no 24/2, 24/10, Murba No 49 &50, Under Panchyat 1 L.M, Near Village Bhopalpura, Tehsil Suratgarh, District- Sri Ganganagar, RajasthanBhopalpura Tehsil:Suratgarh District:SRI GANGANAGAR	noise monitoring on main gate	04/11/2025	61.6	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

राजस्थान सरकार

कार्यालय खण्ड मुख्य चिकित्सा अधिकारी, खण्ड सूरतगढ

(email :- bcosuratgarh3@gmail.com , Ph:- 01509-223889)

क्रमांक :- 3148-3110

दिनांक :- 7/11/2025

श्रीमान अतिरिक्त जिला कलेक्टर,
सूरतगढ।विषय :- उद्योग मैसर्स करविजय इथॉक्सी प्राईवेट लिमिटेड के संचालन से आस-पास के क्षेत्रों में
बिमारीयां फैलने के सम्बन्ध में।संदर्भ :- श्रीमान जी आपका पत्र क्रमांक पीए/जांच/2025/1716 दिनांक 06/11/2025 व
श्रीमान मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, श्रीगंगानगर के पत्र क्रमांक/सामान्य
2025/14567-70 दिनांक 07/08/2025 व क्रमांक/सामान्य/2025/22496-98
दिनांक 06/11/2025।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि उद्योग मैसर्स करविजय इथॉक्सी प्रा0 लि0 के सम्बन्ध
अधोहस्ताक्षकर्ता द्वारा गौके पर जा कर जांच की गई एवं उसके पश्चात आरबीएसके टीम सूरतगढ से
इसके आस-पास स्कूलों में परीक्षण करवाया गया। जांच करने व रिकॉर्ड का विश्लेषण करने पर
निम्न तथ्य सामने आये है :-

1. विभागीय वार्षिक रिपोर्ट नजदीक प्राथमिक स्वास्थ्य केन्द्र बख्तावरपुरा का विश्लेषण सी टू ई करने
पर त्वचा, आंखों की बिमारियां, पेट की बिमारी, टीबी के रोगी, श्वास के रोगियों की संख्या में
रिपोर्ट वर्ष 2023 की तुलना में रिपोर्ट वर्ष 2024 व ओपीडी/आईपीडी रजिस्टर में जनवरी 2025
से अक्टूबर 2025 तक किसी तरह की बढ़ोतरी दर्ज नहीं की गई है।
2. आरबीएसके टीम सूरतगढ द्वारा उद्योग के आस-पास आंगनबाडी केन्द्रों एवं स्कूलों में लगाये गये
स्वास्थ्य परीक्षण कैम्पों में प्रदूषण से होने वाली बिमारियों में अन्य क्षेत्रों की तुलना में कोई विशेष
वृद्धि नहीं पाई गई है।

खण्ड मुख्य चिकित्सा अधिकारी
सूरतगढ

क्रमांक :- 3148-3110

दिनांक :- 7/11/2025

प्रतिलिपि :-

1. श्रीमान मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, श्रीगंगानगर।
2. कार्यालय प्रति।

खण्ड मुख्य चिकित्सा अधिकारी
सूरतगढ

कार्यालय मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी श्रीगंगानगर

क्रमांक:-सामान्य / 2025 / 22931-932

दिनांक:-13.11.2025

श्रीमान राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
हनुमानगढ ।

विषय :- उद्योग मैसर्स करविजय इथोक्सी प्राईवेट लिमिटेड के संचालन से आसपास
के क्षेत्रों में बीमारी फैलने के संबंध में।

सन्दर्भ :-आपके पत्र क्रमांक Ro/RPCB/HNMG/SI-729/956-958 दिनांक 06.11.2025

उपरोक्त विषयान्तर्गत निवेदन है कि आपके सन्दर्भित पत्रानुसार उद्योग
मैसर्स करविजय इथोक्सी प्राईवेट लिमिटेड पत्थर नं. 24/2,24/10 मुरब्बा नं. 49-50,
ग्राम-2 डी.ओ.ए ग्राम पंचायत-1 एल. एम. भोपालपुरा, सूरतगढ की स्पष्ट रिपोर्ट चाही गई
थी। जिसके सम्बन्ध में खण्ड मुख्य चिकित्सा अधिकारी सूरतगढ ने अपने पत्र क्रमांक
3148-3150 दिनांक 07.11.2025 द्वारा इस कार्यालय को भिजवाई गई है जो निम्न से है।

1. विभागीय वार्षिक रिपोर्ट नजदीक प्राथमिक स्वास्थ्य केन्द्र बख्तावरपुरा का विश्लेषण सी
टू ई करने पर त्वचा, आखों की बिमारियां, पेट की बिमारी, टीबी के रोगी, श्वास के
रोगियों की संख्या में रिपोर्ट वर्ष 2023 की तुलना में रिपोर्ट वर्ष 2024 व
ओपीडी/आईपीडी रजिस्टर में जनवरी 2025 से अक्टूबर 2025 तक किसी तरह की
बढोतरी दर्ज नहीं की गई है।
2. आरबीएसके टीम खण्ड सूरतगढ द्वारा उद्योग के आस-पास आंगनबाडी केन्द्रों एवं
स्कूलों में लगाये गये स्वास्थ्य परीक्षण कैम्पों में प्रदुषण से होने वाली बिमारियों में अन्य
क्षेत्रों की तुलना में कोई विशेष वृद्धि नहीं पाई गई हैं
सूचना आपकी सेवा में सादर प्रस्तुत है।

(डॉ अजय कुमार सिंगला)
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी
श्रीगंगानगर

क्रमांक:-सामान्य / 2025 / 22931-932

दिनांक:-13.11.2025

प्रतिलिपी :-पत्र निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. श्रीमान जिला कलक्टर महोदया, श्रीगंगानगर।
2. कार्यालय प्रति।

(डॉ अजय कुमार सिंगला)
मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी

Signature valid

Digitally signed by Ajay Kumar Singla
Designation : Chief Medical And
Health Officer
Date: 2025.11.13 18:32:05 IST
Reason: Approved

RajKaj Ref No.:
18819242
eSign 1.0



भूमि कार्यालय सहायक निदेशक कृषि (विस्तार), श्रीगंगानगर। ^{15/11}

[Phone & Fax : 0154-2442250 Email: adagzpsgnr@gmail.com]

क्रमांक :- 8182-84

दिनांक :- 14 ¹¹/₂₅

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल, हनुमानगढ़।

विषय उत्तोग मैसर्स करविजय इथोक्सी प्राइवेट लिमिटेड के संचालन के आस पास फसल नष्ट होने एवं भूमि की उर्वरा शक्ति क्षीण के सम्बन्ध में रिपोर्ट बाबत।
उत्तर आपके पत्रांक 956-958 दिनांक 06.11.2025 के क्रम में।

उपरोक्त विषय एवं प्रासांगिक पत्र द्वारा उद्योग मैसर्स करविजय इथोक्सी प्राइवेट लिमिटेड के संचालन के आस पास फसल नष्ट होने एवं भूमि की उर्वरा शक्ति क्षीण के सम्बन्ध में रिपोर्ट चाही गयी थी जिसकी जांच हेतु इस कार्यालय के आदेश क्रमांक 8020-23 दिनांक 07.11.2025 द्वारा कमेटी का गठन किया गया था। कमेटी से प्राप्त रिपोर्ट इस पत्र के साथ संलग्न कर भिजवाई जा रही है।

संलग्न - उपरोक्तानुसार जांचे रिपोर्ट की प्रतिलिपि

⁴⁷
(सुशील कुमार शर्मा)
सहायक निदेशक कृषि (वि.)
श्रीगंगानगर

दिनांक :- 14 ¹¹/₂₅

क्रमांक :- 8182-84

प्रतिक्रिया सूचना एवं आवश्यक कार्यवाही हेतु-
श्रीमान अतिरिक्त निदेशक कृषि (विस्तार) खण्ड, श्रीगंगानगर।
श्रीमान सहायक निदेशक कृषि (विस्तार) जिला परिषद, श्रीगंगानगर।

⁴⁷
(सुशील कुमार शर्मा)
सहायक निदेशक कृषि (वि.)
श्रीगंगानगर

क्रमांक:- 8181

कर्मालय सहायक निदेशक कृषि (वि.) श्रीगंगानगर दिनांक = 14/11/25

श्रीमान् सहायक निदेशक (कृषि) विस्तार श्रीगंगानगर।

विषय :- उद्योग मैसर्स करीवजय इथोन्सी प्राइवेट लिमिटेड, भोपालपुर की जांच रिपोर्ट के क्रम में
प्रसंग :- आपके कार्यालय आदेश क्रमांक 8020-23 दिनांक 07/11/2025 के क्रम में।

उपरोक्त विषयानुसार निवेदन है, कि उद्योग मैसर्स करीवजय इथोन्सी प्राइवेट लि.
पत्र नं. 24/224/10 दुरतना नंबर 49-50, ग्राम 2 डीमोप, ग्राम पंचायत 1 एल.एम भोपालपुर
लक्ष्मील दुरतगाव, जिला श्रीगंगानगर पर संचालित है। उक्त इकाई के संचालन से इकाई के
आस-पास के क्षेत्रों/गांवों में फसल नष्ट होने व भूमि की उर्वरा क्षमता क्षीण होने
की जांच हेतु आप द्वारा कमेटी का गठन किया गया था।

कमेटी द्वारा उपरोक्त कैम्पेरी/इकाई के आस-पास के किसानों
से कुछ स्वच्छ कूड़े एवं सिंचाई जल की प्रयोगशाखा रिपोर्ट प्राप्त की गई। जिसमें
टैलर की 14 नं. 8.5, EC-1.5 डी.एस.मी. से कम तथा जैविक कार्बन 0.5% से कम
प्राप्त हुआ। सिंचाई जल की गुणवत्ता सामान्य एवं सिंचाई योग्य पाई गई है। (उत्तरे
संलग्न)

कमेटी द्वारा आस-पास के क्षेत्र के किसानों से संपर्क कर बरिफ
मालों के उत्पादन की रिपोर्ट प्राप्त की गई (प्रति संलग्न)। किसानों के अनुसार
वर्ष 2025 में मूंगफली, गवार, कपास एवं बाजरा की औसत उपज सामान्य
से कम होना बताया गया। सूचना आवश्यक कार्रवाई हेतु श्रीमान् जी को
हैतु में साक्ष प्रस्तुत है।

प्रमाण - उपरोक्तानुसार (पेज नं. 01-11)

हस्ताक्षर
(मनोज कुमार)
गांव पंचायत
भोपालपुर

कर्मालय
बजरंग जाल
सहायक कृषि अधिकारी
बखावरपुरा

हस्ताक्षर
(रमजीत सिंह)
कृषि अधिकारी (फसल)

पानी का विश्लेषण एवं सिफारिश

मृदा स्वास्थ्य कार्ड



क्र.सं.	प्रयोगशाला क्रमांक	फसल व किसम जिसके लिए सिफारिश चाहिये	पी.एच.मान	विद्युत चालकता (डी.एस./सी.)	जांच निष्कर्ष व सिफारिश
1	146	धान, गन्ना, जई	7.49	1.30	मृदा स्वास्थ्य सुधारा देना
2					
3					
4					

ARO/AROC/अभिकारी
 श्री. अ. सु. (सि.सं.)
 मृदा स्वास्थ्य सुधारा

- खरीफ/रबी/जायद फसल मौसम से पहले जांच करवाना जरूरी रहता है।
 - देशी खाद या बड़ी कम्पोस्ट की सिफारिश की गई भाजा में से एक समय में ही।
 - उर्वरक के सिफारिश किये गये सजाजन में से कोई एक सजाजन समय में ही।
- खेत में काले नुस्ते पकने।
 - पानी का छतर रहना तथा मृत्ति का सख्त होना
 - अकुरण में कमी व बढ़ावा सकना।
 - गमियां में मृत्ति दर सफर मृत्ति रख जैसी परछी।
 - नयी पाव पतने पर मुलायम अगुनव अकुरण व बढ़ावा में कमी।
 - कार्बन व सफर अकुरण कृषिगत में सुधार -
 - पानी पूर्व खेत की जुताई करें।
 - खेत को सफात कर गाइबन्दी करें।
 - काले ऊसर की रियात में मिट्टी की जांच व सिफारिश अगुनार जिसम की पाजा मिट्टी की ऊपरी सतह में मिलान।
 - खेत की बड़ी बहारिया/खजके में बाट क्यारी की भूद - फाट ऊकी रखें।
 - इन खजके में बका का पानी 10 से 15 दिनों तक भजा रहने दें।
 - मृत्ति जुताई योग्य (बाट) होने पर देवा (खजक) टाया हरी खाद करें।
 - रबी में की बरसो में शक्यदि बांधें।

मृदा की जांच-काम एक लाभ अनेक

- * मृदा स्वास्थ्य की जानकारी/बुझना
- * समन्वित पोषक तत्व प्रदान करना
- * राबेद व कारण ऊसर की पहचान व सुधार
- * उपजाऊ शक्ति में बढावना
- * फसल/फल वृक्षा के बचन व सुधारा
- * उत्पादन लागत में कमी

रिपोर्ट सं. 90 दिनांक 10/9/24

प्राप्ति दिनांक 21/09/24 जांच दिनांक 21/9/24

कृषक का नाम कमला देवी शिला/पति का नाम राजेश कुमार

पूरा पता 1.क. श्रीपालपुरा रस्ता - सूरभार

जिला - श्रीगंगानगर

सिंचित/असिंचित सिंचित

नमूने की स्थिति आधार संख्या 50/27/1/057155

जांच योग्य/अयोग्य जांच विधि

(IARI Method Manual अनुसार)

कृषि विभाग, राजस्थान
 मिट्टी परीक्षण प्रयोगशाला, श्रीगंगानगर

मिट्टी की जांच का परिणाम

(4)

क्र.सं.	पट्टे नम्बर / कोड	फी एम (असता / क्षारीयता)	ई सी (से एम / सी) (मिट्टी में लवणता स्तर)	मुखा पीपक तत्व			सूक्ष्म पीपक तत्व					द्वितीयक पीपक तत्व
				जीविक कार्बन (परिणत)	उपसर्प्य फास्फोरस (किलोग्राम प्रति हेक्टर)	उपसर्प्य पीटाश (किलोग्राम प्रति हेक्टर)	जस्ता (की.पी.एम.)	लोहा (की.पी.एम.)	तांबा (की.पी.एम.)	मैगनीज (की.पी.एम.)	सल्फर (की.पी.एम.)	
1	68	9.15	0.35	0.24	20.15	340	5.24	4.15	0.31	2.30	9.20	
निर्दिष्ट मूल्य		सामान्य 7 से 8.5 क्षारीय 8.5 से 9.5 जलिक क्षारीय 9.5 से अधिक	सामान्य 1.5 तक लवणीय 1.5 से 3.0 अधिक लवणीय 3.0 से अधिक	कम 0.5 से कम अधिक 0.5 से 0.75 अधिक 0.75 से अधिक	कम 23.0 से कम अधिक 23.0 से 56.0 अधिक 56.0 से अधिक	कम 1.44 से कम अधिक 1.44 से 3.36 अधिक 3.36 से अधिक	कम 0.6 से कम अधिक 0.6 से 0.75 अधिक 0.75 से अधिक	कम 4.5 से कम अधिक 4.5 से 0.2 से कम अधिक 0.2 से 2.0 से कम अधिक 2.0 से अधिक	कम 0.2 से कम अधिक 0.2 से 2.0 से कम अधिक 2.0 से अधिक	कम 2.0 से कम अधिक 2.0 से 1.0 से कम अधिक 1.0 से अधिक	कम 1.0 से कम अधिक 1.0 से अधिक	

सिफारिश

फसल का नाम	खाद टन प्रति हेक्टर			खाद व उर्वरकों की सिफारिश									विद्यमान प्रति टन हेक्टर				
	दशी खाद	बर्मी कम्पोस्ट	यूरिया	उर्वरक (किलोग्राम प्रति हेक्टर)			संयोजन-1			संयोजन-2				संयोजन-3			
				म्यूरेट ऑफ फाटाश	यूरिया	एस.एस.पी	म्यूरेट ऑफ फाटाश	एन.पी.के	यूरिया	एस.एस.पी	म्यूरेट ऑफ फाटाश	एन.पी.के		यूरिया	एस.एस.पी		
ज्वार	13	-	245	30	285	30	30	30	30	30	30	30	30	30	30	30	30
गन्ना	8	-	7	75	10	210	10	280	285	30	30	30	30	30	30	30	30
रबी	12	-	235	100	-	280	285	30	30	30	30	30	30	30	30	30	30

कृषि अनुसंधान अधिकारी (रसायन)
 कृषि अनुसंधान अधिकारी (रसायन)
 कृषि अनुसंधान अधिकारी (रसायन)
 कृषि अनुसंधान अधिकारी (रसायन)

5

मृदा स्वास्थ्य कार्ड



पानी का विश्लेषण एवं सिफारिश

क्र.सं.	प्रयोगशाला क्रमांक	फसल व किस्म जिसके लिए सिफारिश चाहिये	पी.एच.मान	विद्युत चालकता (डी.एस./मी.)	जांच निष्कर्ष व सिफारिश
1	116	कमल	7.42	1.30	पानी सिंचाई योग्य है।
2					
3					
4					

ARJ/ARJ-अधिकारी
मिट्टी परीक्षण प्रयोगशाला
श्रीगंगानगर

- उपरोक्त/परी.जांचक फसल मौसम से पहले जांच करवाना उचित रहता है।
 यदि काम या बनी कंपोस्ट की सिफारिश की गई मात्रा में से एक कम में ले।
 परंतु कें सिफारिश किये गये तयोजन में से कोई एक तयोजन कम में ले।
- पौधों में काले धूल जकड़ने
 - पौधों के पत्तों पर तट्टा भूमि का सख्त होना
 - अंकुरण में कमी व बटवारा कटना।
 - पौधों के पत्तों में काले धूल
 - पौधों में मृदा पर लटक भूरी दाह जैसी पपड़ी।
 - पौधों पर काले धूल मुलादम अनुभव अंकुरण व बटवारा में कमी।
 - पौधों के पत्तों में सुघार -
 - काले धूल की उपचार करें।
 - पौधों की समतल धार संतुल्य करें।
 - काले धूल की निवारण में मिट्टी की जांच में निष्कर्ष अनुसार जिनम की मात्रा मिट्टी की उपरोक्त मात्रा में मिलान।
 - पौधों को यदि उपरोक्त/खपड़ी में बाटें कटती की मृदा - फीट छोटी रखें।
 - इन खपड़ों में धूल का पाकी 10 से 15 दिनों तक बरत रहने दें।
 - मृदा जल पर (बाह्य) धूल पर देखा (बहुत) द्वारा हरी खाद करें।
 - धूल में जो सरस गंध इत्यादि बाटें।
 - पौधों के पत्तों में काले धूल का कारण मृदा की जांच में इसके अतिरिक्त उपरोक्त सभी कारणों का ध्यान रखें।
 - आधुनिक फसल तालों का एक सिद्धांत भूमि जैविक नजदीकी से है।
 - मनुष्य के उत्सर्जकों की जांच मात्र व काले धूल व पीटाश की पूरी मात्रा बुवाई के समय धूल का प्रयोग करें।
 - मनुष्य के इन आधुनिक मात्रा व बटवारा मात्रा में इनका सिद्धांत ही समय व धूल काले के समय है।

मृदा की जांच-काम एक लाभ अनेक

- * मृदा स्वास्थ्य की जानकारी/पहचान
- * समन्वित पोषक तत्व प्रबंधन
- * सफेद व काला ऊसर की पहचान व सुधार
- * उपजाऊ शक्ति में बढ़ोतरी
- * फसलो/फल वृक्षों के घन में सुधिया
- * उत्पादन लागत में कमी

रिपोर्ट सं. 30 दिनांक 10/9/24
 प्राप्ति दिनांक 2/09/2024 जांच दिनांक 9/9/24
 कृषक का नाम कर्मला देवी पिता/पति का नाम नरेश राम
 पूरा पता 100 नौपालपुरा तह. - सूरनगर
 जिला - श्रीगंगानगर
 सिंचित/असिंचित सिंचित
 नमूने की स्थिति आधार संख्या 567791067155
 जांच योग्य/अयोग्य जांच विधि
 (IARJ Method Manual अनुसार)

कृषि विभाग, राजस्थान
 मिट्टी परीक्षण प्रयोगशाला, श्रीगंगानगर

मिट्टी की जांच का परिणाम

क्र.सं.	परीक्षण कोड	पी एच (अम्लता / क्षारीयता)	ई सी (सी एस/पी) (मिट्टी में लवणता स्तर)	मुख्य पोषक तत्व			सूक्ष्म पोषक तत्व				द्वितीयक पोषक तत्व सल्फर (पी पी एम)
				जैविक कार्बन (प्रतिशत)	उपलब्ध फास्फोरस (किलोग्राम प्रति हेक्टेयर)	उपलब्ध पोटाश (किलोग्राम प्रति हेक्टेयर)	जस्ता (पी पी एम)	लोह (पी पी एम)	ताम्बा (पी पी एम)	मैगनीज (पी पी एम)	
		8.5	0.35	0.24	20.15	340	5.24	4.75	0.31	2.30	9.20
सिफारिश	साधारण 7 से 8.5 कमरे 8.5 से 9.5 अधिक क्षारीय 9.5 से अधिक	सामान्य 1.5 तक लवणीय 1.5 से 3.0 अधिक लवणीय 3.0 से अधिक	कम 0.5 से कम मध्यम 0.5 से 0.75 अधिक 0.75 से अधिक	कम 23.0 से कम मध्यम 23.0 से 56.0 अधिक 56.0 से अधिक	कम 144 से कम मध्यम 144 से 336 अधिक 336 से अधिक	कम 0.6 से कम सामान्य 0.6 से ऊपर	कम 4.5 से कम सामान्य 4.5 से ऊपर	कम 0.2 से कम सामान्य 0.2 से ऊपर	कम 2.0 से कम सामान्य 2.0 से ऊपर	कम 1.0 से कम सामान्य 1.0 से ऊपर	

सिफारिश

खाद टन प्रति हेक्टेयर		खाद व उर्वरकों की सिफारिश						सूक्ष्म तत्वों की सिफारिश (किलोग्राम प्रति हेक्टेयर)					रिक्त टन हेक्टेयर		
		उर्वरक (किलोग्राम प्रति हेक्टेयर)													
दर्रा खाद	वर्मी कम्पोस्ट	संयोजन-1			संयोजन-2			संयोजन-3			जिंक सल्फेट	फैरस सल्फेट		मैगनीज सल्फेट	कोपर सल्फेट
		यूरिया	डीएपी	म्युरेट ऑफ पोटाश	यूरिया	एस.एस.पी	म्युरेट ऑफ पोटाश	एम.पी.के	यूरिया	एस.एस.पी					
13	-	245	100	30	285	285	30								
8	-	7	75	-	16	220	-								
12	-	235	100	-	280	285	30								

श्रीगंगानगर
कृषि अनुसंधान अधिकारी
कृषि अनुसंधान अधिकारी (रसायन)
मिट्टी प्रयोगशाला, श्रीगंगानगर (राज.)

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मृदा स्वास्थ्य कार्ड



पानी का विश्लेषण एवं सिफारिश				जांच निष्कर्ष व सिफारिश
क्र.सं.	प्रयोगशाला क्रमांक	फसल व किस्म जिसके लिए सिफारिश चाहिये	पी.एच.मान	विद्युत चालकता (डी.एस./सी.)
			7.38	2.10

मृदा की जांच-काम एक लाभ अनेक

- * मृदा स्वास्थ्य की जानकारी पहचान
- * समन्वित पोषक तत्व प्रबंधन
- * सफेद व काला ऊसर की पहचान व सुधार
- * उपजाऊ शक्ति में बढोतरी
- * फसलों/फल वृक्षों के वयन में सुविधा
- * उत्पादन लागत में कमी

अधिक जानकारी के लिए कृषि विभाग, राजस्थान, श्रीगंगानगर से संपर्क करें।
 कृषि विभाग, राजस्थान, श्रीगंगानगर

- 1. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाना उचित रहता है।
- 2. जांच के लिए नमूने की सिफारिश की गई मात्रा में तो एक कामसिद्धि परीक्षण प्रयोगशाला (श्रीगंगानगर) से जांच करवाए जाये।
- 3. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 4. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 5. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 6. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 7. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 8. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 9. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।
- 10. जांच के लिए नमूने एकत्रित करने के लिए जांच करवाने में से कोई एक सयोजन काम में ले जाये।

रिपोर्ट सं. 89 दिनांक 10/09/2024
 प्राप्ति दिनांक 2/09/2024 जांच दिनांक 3/09/2024
 कृषक का नाम राहुल रम पिता/पति का नाम
 पूरा पता राजस्थान, श्रीगंगानगर तहसील
 सिंचित/असिंचित सिंचित
 नमूने की स्थिति ✓ आधार संख्या 438132228035
 जांच योग्य/अयोग्य ✓ जांच विधि
 (IARI Method Manual अनुसार)

कृषि विभाग, राजस्थान
 मिट्टी परीक्षण प्रयोगशाला, श्रीगंगानगर

8

मिट्टी की जांच का परिणाम

क्र.सं.	परीक्षण कोड	पी एच (अपक्षता / क्षारीयता)	ई सी (सी एस/पी) (मिट्टी में लवणता स्तर)	मुख्य पोषक तत्व			सूक्ष्म पोषक तत्व				द्वितीयक पोषक तत्व सल्फर (पी पी एम)
				जैविक कार्बन (प्रतिशत)	उपलब्ध फास्फोरस (किलोग्राम प्रति हेक्टेयर)	उपलब्ध पोटाश (किलोग्राम प्रति हेक्टेयर)	जस्ता (पी पी एम.)	लोहा (पी पी एम.)	तांबा (पी पी एम.)	मैगनीज (पी पी एम.)	
		8.20	0.23	0.21	19.20	310	5.10	4.60	0.29	2.24	8.15
सिफारिश		सामान्य 7 से 8.5 कार्बेट 8.5 से 9.5 अधिक क्षारीय 9.5 से अधिक	सामान्य 1.5 तक लवणिय 1.5 से 3.0 अधिक लवणिय 3.0 से अधिक	कम 0.5 से कम मध्यम 0.5 से 0.75 अधिक 0.75 से अधिक	कम 23.0 से कम मध्यम 23.0 से 56.0 अधिक 56.0 से अधिक	कम 144 से कम मध्यम 144 से 336 अधिक 336 से अधिक	कम 0.6 से कम सामान्य 0.6 से ज्यादा	कम 4.5 से कम सामान्य 4.5 से ज्यादा	कम 0.2 से कम सामान्य 0.2 से ज्यादा	कम 2.0 से कम सामान्य 2.0 से ज्यादा	कम 10 से कम सामान्य 10 से ज्यादा

सिफारिश

उपकरण का नाम	खाद टन प्रति हेक्टेयर	खाद व उर्वरकों की सिफारिश									सूक्ष्म तत्वों की सिफारिश (किलोग्राम प्रति हेक्टेयर)					सिफारिश प्रति टन हेक्टेयर
		उर्वरक (किलोग्राम प्रति हेक्टेयर)									जिंक सल्फेट	फेरस सल्फेट	मैगनीज सल्फेट	कॉपर सल्फेट	सल्फर	
		संयोजन-1			संयोजन-2			संयोजन-3								
दशी खाद	कमी कम्पोस्ट	यूरिया	डीएपी	म्युरेट ऑफ पोटाश	यूरिया	एस.एस. पी.	म्युरेट ऑफ पोटाश	एन.पी. के	यूरिया	एस.एस. पी.						
संयोजन	13	-	245	100	30	285	285	30								
संयोजन	8	-	7	75	-	10	220	-								
संयोजन	12	-	235	100	-	280	285	30								

2 फरवरी 2024
 जे.के. अग्रसेवान (अधिकारी)
 जे.के. अग्रसेवान (अधिकारी)
 मिट्टी परीक्षण प्रयोगशाला (रसायन)
 सुरतवाड़ी, श्रीगंगानगर (राज.)

(9)

1- मैं विकास 510 बंशीलाल बिश्नोई - चक 2 D.O B का किसान हूँ
 मैं 12 बीघा में काम करता हूँ खरीफ 2025 में मैं खेत
 में नरगा व मंगफली की बुवाई की थी जिससे मुझे 2000
 का खैरत उत्पाद 10 क्विंटल मी बीघा व नरगा 6 क्विंटल/मी
 का फल हुआ है

विकास

न- 8094231430

2- मैं हरमन 51. राजनलाल - चक 5 D.O B का किसान हूँ
 मैं 20 बीघा में काम करता हूँ खरीफ 2025 - में मैं खेत
 में नरगा व मंगफली व, जवाह की बुवाई की थी
 जिससे मुझे मंगफली 1000 खैरत मुझे बीघा, जवाह 5 क्विंटल
 नरगा बीघा व नरगा 2-5 क्विंटल मुझे बीघा प्राप्त हुआ है

हरमन

न- 8094231430

(16)

3- मैं विजयपाल्य S. श्री भजनपाल्य गौदारा - चक 2. B. P. 19
 चक 2. C. M. चक 2. D. O. B. का किसान हूँ मैं 28 बिघा में खरीफ
 कर रहा हूँ खरीफ 2025 में मैंने जरमा गवार की बुआई की थी
 मुझे जरमा प्रति बिघा उपज 30 क्विंटल मिली है
 4000 प्रति बिघा हुआ

विजयपाल्य

मो 9587047394

मैं सुरेश सिंह S. गोकुल सिंह 2. L. M. आर 1. J. M.
 कर रहा हूँ मेरे पास 60 बिघा जमीन में खरीफ 2025 में
 चक 2. C. M. चक 2. D. O. B. का किसान कोड़े हूँ मैं मेरे पास
 1000 क्विंटल प्रति बिघा गवार 2 कुन्तल प्रति बिघा क
 4000 प्रति बिघा उपज प्राप्त हुई है

सुरेश सिंह

99832-36113

(11)

5. मैं पवन पारीक/कृष्ण लाल - चक्र 5 cm का किसान हु मे 25 बीघा खरीफ 2025 में करवा करा हु जिसे मेने नरमा, ज्वाट, की बुवाई कि हे।
नामा 2 किलो/बीघा व ज्वाट 1.5 किलो/बीघा का उत्पादन हुआ हे।

पवन पारीक
6375066997.

6. मैं विनोद कुमार/आदुराम चक्र 1 cm सोपानपुरा का किसान हूँ मे पास 42 बीघा जमीन है मेने खरिफ 2025 में नरमा, मुंगफली, तवार की बुवाई की है, जिसे मुझे नरमा 2 1/2 किलो बीघा व हे मुंगफली 2 प्रति बीघा हुई है, तवार 1 किलो बीघा हुआ है

विनोद कुमार
Leimed
8696841051

7. मे राम कुमार S/O परेश शंकर चक्र 2 cm सोपानपुरा का किसान हु मेने खरिफ 2025 मे 8 बिगा मे नरमा की खेती कि हे जिसे मुझे नरमा 1.5 प्रति बिगा हुआ हु राम कुमार
9649468475